

DISTRICT : PASCHIM BARDHAMAN

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN**

(Under Section 18(1) read with Section 14 and 15 of the National Green Tribunal Act, 2010)

Original Application No. of 2024

In the matter of :

Subrata Mallick S/o-Late Dulal Chandra Mallick Religion-Hindu Quarter
No. RIII/81 Bidhannagar Housing Colony Durgapur PS-New Township
P.O.-ABL Township Dist.-Paschim Bardhaman Pin-713206.

..... Applicant

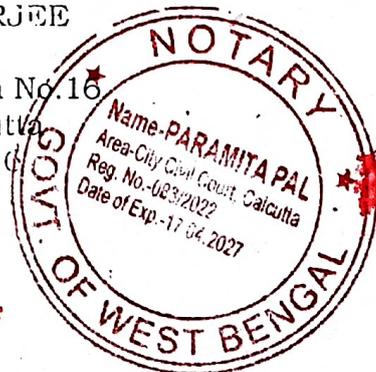
-Versus-

Eastern Coalfields Limited service through the Chairman cum
Managing director, Sanctoria, Post Office - Dishargarh, District -
Paschim Bardhaman, PIN - 713333, Email ID:
cmd.ecl.cil@coalindia.in, Phone No.0341-2520052-53 & Ors.

..... Respondents

PAPER BOOK

MR SAHEB BANERJEE
Advocate
Bar Association Room No.16
High Court, Calcutta
(M) 7044033616



12 JUL 2024

DISTRICT : PASCHIM BARDHAMAN**BEFORE THE NATIONAL GREEN TRIBUNAL
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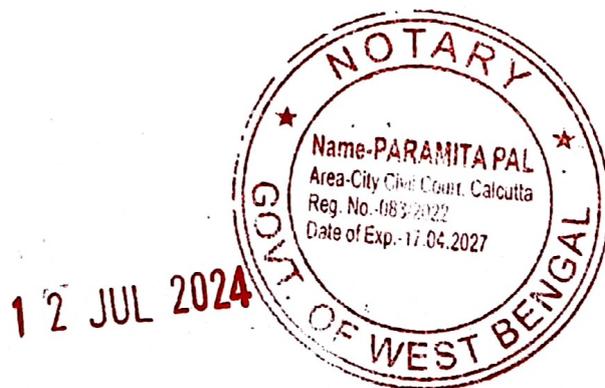
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MR. SAHEB BANERJEE
Advocate
Bar Association Room No.16
High Court, Calcutta
(M) 7044033616

SYNOPSIS

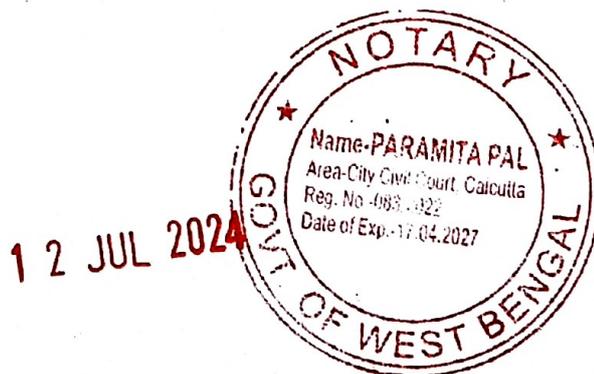
The applicant is a social worker who is working for protection of environment in this regard your applicant has received an information from the esteemed Bengali daily newspaper about land collapse in the Eastern Coal Field Area, as a sensitive man your applicant reached to the spot and found the condition of houses is very bad and fatal condition, your applicant received an information from the local persons that random illegal mining is taking place in this area as a result villages is severely affected.

Hence this application.



LIST OF DATES

DATE		PARTICULARS
11.03.2024	:	Your petitioner has filed a RTI Application for information from the respondent No.1 about the necessary information.
21.03.2024	:	Applicant has filed an application for information to the first appellate authority but the appellate authority has not sent any reply.
28.06.2024	:	An application under right to information act to the Joint Chief Controller of Explosive East Circle.
02.05.2024	:	The respondent No.3 has not been given any positive reply to your applicant by memo No.PG/LD/ 03/2024.
27.06.2024	:	Petitioner received an information of RTI application vide memo No.374/JM/2024 which has forwarded to the respondent No.4 for necessary information.



DISTRICT : PASCHIM BARDHAMAN

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN**

O.A. No. _____ of 2024;

-And-

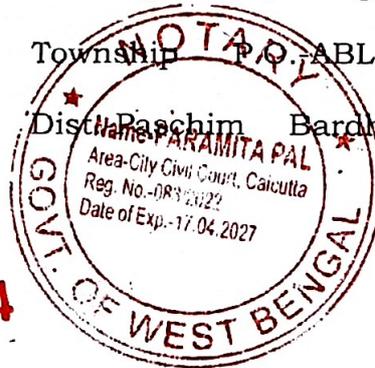
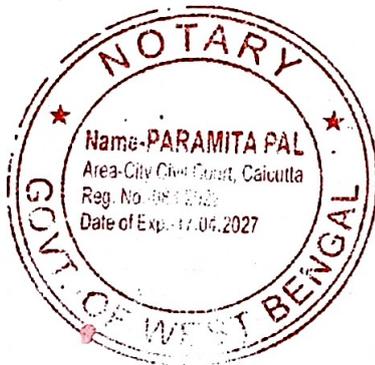
In the matter of:

An application under Section 14,
18(2)(e) of the National Green
Tribunal Act, 2010 and Rule 8 of
the National Green Tribunal
(Practice and Procedure) Rule,
2011;

-And-

In the matter of:

Subrata Mallick S/o-Late Dulal
Chandra Mallick, Religion-Hindu
Quarter No. RIII/81 Bidhannagar
Housing Colony Durgapur PS-New
Township P.O.-ABL Township
Dist-Paschim Bardhaman Pin-



12 JUL 2024

713206. Phone No.7797545055,

Email ID: msubrata939@gmail.com

... Applicant

-Versus-

Eastern Coalfields Limited & Ors.

... Respondents

DETAILS OF THE APPLICATION :

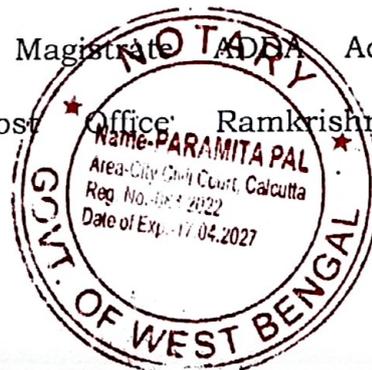
1. PARTICULARS OF THE APPLICANT:

Subrata Mallick S/o-Late Dulal Chandra Mallick, Religion-Hindu
Quarter No. RIII/81 Bidhannagar Housing Colony Durgapur PS-
New Township P.O.-ABL Township Dist.-Paschim Bardhaman
Pin-713206. Phone No.7797545055, Email ID:
msubrata939@gmail.com.

2. PARTICULARS OF THE RESPONDENTS:

1. Eastern Coalfields Limited service through the Chairman
cum Managing director, Sanctoria, Post Office – Dishargarh,
District – Paschim Bardhaman, PIN – 713333, Email ID:
cmd.ecl.cil@coalindia.in, Phone No.0341-2520052-53.

2. The District Magistrate of Paschim Bardhaman,
office of the District Magistrate, Administrative
Building, Kanyapur, Post Office, Ramkrishna Mission



Opposite DAV Public School, PIN - 713305, Email ID: dmpaschimbardhaman@gmail.com, Phone No. 0341-2254545.

3. The Chairman, West Bengal Pollution Control Board
Paribesh Bhawan, 10A, Block-LA, Sector-III Bidhannagar,
Kolkata-700106, Email- ~~ms.wbpcb-wb@bangla.gov.in~~ ^{Chairman.wbpcb-wb@bangla.gov.in} Phone
No.1800-0345 3390.

4. The Joint Chief Controller of Explosives, East Circle,
Kolkata, Petroleum and Explosives Safety Organisation, 8,
Esplanade East, Kolkata - 700069. Phone No. 033 2243 9322,
Email ID: jtccekolkata@explosives.gov.in

5. The Additional District Magistrate, DL&LRO, Paschim Bardhaman,
office of the District Magistrate, ADDA Administrative Building, Kanyapur,
Post Office - Ramkrishna Mission, Opposite DAV Public School, PIN -
713305. Email ID: dlropaschimbardhaman@gmail.com, Phone No.
0341-2254545.

6. The Deputy Commissioner of Police (HQ) & SPIO, Asansol
Durgapur Police Commissionerate, Evelyn Lodge, Kumarpur, GT
Rd, west, Asansol, PIN - 713304, West Bengal, Phone No.0341
225 7962, Email ID: dcphqadpc@gmail.com.

7. The Deputy director General of Mine and Safety Eastern
Zone, having office at Sitarampur, Post Office Sitarampur,
District - Paschim Bardhaman, PIN - 713359, Email
ID:ez1.dgms@gmail.com Phone No.2510710.

3. **PARTICULARS OF THE ORDER ACTION AGAINST WHICH THIS APPLICATION IS MADE :**

The applicant is a social activist who is doing social work for protection of environment, namely Subrata Mallick, who is a self-employed person, has received information from the news paper from esteemed Bengali daily namely Anandabazar, Bartaman, Eisamay and etc. about land collapsed in the area of Pandabeswar, Bahula, Domahani, Jamuria and etc. Village area which is under Eastern Coal Field Limited.

4. **JURISDICTION OF THE TRIBUNAL :**

This application relates to causing land collapsed in Eastern Coal Field Area as a result inhabitant of the locality is suffering. In this area Eastern Coal Field Limited has neglected to fulfill the prescribed norms about mining. In such situation local person losing their dwelling house and their property.

5. **FACTS OF THE CASE:**

- 5.1 That the applicant is a social activist who is working for environment protection.

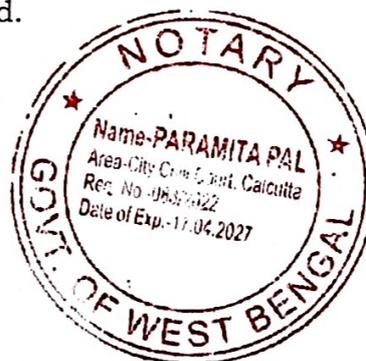


5.2 Your applicant state that Raniganj Coalfield covers an area of 443.50 km² (171.24 sq mi) and has total coal reserves of 49.17 billion tonnes, spread across Indian states of West Bengal and Jharkhand.. That makes it the second largest coalfield in the country (in terms of reserves. Coal was needed initially by the British Rulers to forge guns in order to rule India and indiscriminate coal extraction continued in Bengal starting as back as 1774. About 200 years prior to nationalization of coalmines, barring a few reputed companies, unscientific mining was carried out under shallow cover, which has resulted in some areas of Ranigan Coalfield being threatened with subsidence besides serious environmental hazards such as the occurrence of coal fires. Such fires burn away the natural non-renewable coal resources, locally raise the temperature of the area, and emit polluting gases like oxides of carbon, sulphur and nitrogen. Raniganj Coalfield, which falls under Eastern Coalfields, is the birth place of coal mining in the Country. Here coal is produced from two distinct types of mines; Underground and surface (opencast) Mining Overall ecological imbalance is high in this area.. Though the primary concerns at the regional levels is with the environmental impacts on air, water, forest, biodiversity, climate and the costs of mitigating these but above all land



damage and subsidence become the major concern for life and property of the habitants.

- 5.3 Your applicant states that Raniganj area has high quality of huge coal reserve. Though coal mining was first started in 1774 in Asansol area but coal industry in fact started taking shape during 1840 when coal was produced on commercial basis.
- 5.4 Your applicant states that the coal industry faced the most difficult economic problems in its history from 1927 due to continuous fall in coal price. Many collieries were closed down but others in an attempt to survive in the face of steadily falling prices resorted to expanding outputs through slaughter mining. Moreover, during World War-II in 1940's heavy demand of coal resulted in undue splitting of standing pillars without any consideration of strength of the remnant pillars/stocks.
- 5.5 Your applicant states that in the old days when the surface was not densely populated the operators had extracted as much coal as possible without stowing or supporting. The surface rights were generally not acquired.

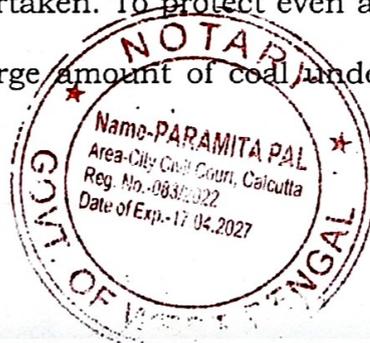


5.6 Your applicant states that in course of time when these holdings were abandoned habitation started growing over the old workings, initially slowly but subsequently at a rapid pace. Growth of population took place for various reasons, such as general growth of population, migration of population from distant villages to areas adjoining coal mines in search of livelihood and growth of business and industry in Coal belt. This further accelerated after nationalization of coal mines in 1973. Large numbers of pot holes had occurred indicating ground movement. Aging of pillars and subsequent weathering effects are continuous. These old workings are now waterlogged. Equilibrium is being maintained in the old waterlogged workings due to hydrostatic pressure. Collapses may not be ruled out once water level is lowered down.

5.7 Your applicant states that Coal production adversely affect local environment and some time cause recurring problems .On the topic of environment, subsidence, will be most relevant due to its magnitude which have of late captured the minds of general public, Subsidence can be planned or unplanned. Incase of planned subsidence prior permission from Director General of Mines Safety is obtained for extraction of coal by caving along with acquisitions of land at the surface likely to be affected. Planned subsidence is followed where there is no surface feature.



- 5.8 Your applicant states that Unplanned subsidence occurs mainly due to very old abandoned underground workings. As already said, coal mining in this coalfield started more than 200 years ago. Upper coal horizons at shallow depths had been worked in the past, most of which are standing on pillars which are getting reduced due to ageing, endangering the stability. These old workings are now mostly waterlogged and inaccessible. In most cases, abandoned mine plans of these old workings are not available and when available, are not reliable. Dewatering of these old workings by itself may trigger subsidence and may also lead to fire. Population has grown in an unplanned manner over the coal bearing areas including over these abandoned shallow workings. Since the strength of coal pillars in these old workings are getting reduced due to ageing, there is apprehension about their stability and consequently of the habitation that has grown.
- 5.9 Your applicant states that earlier the extent of the old workings and their exact present condition are not known. It is essential, at the first instance, to identify and delineate the voids in the waterlogged inaccessible workings before stabilization of these workings is undertaken. To protect even a small structure on the surface a very large amount of coal underground has to be left



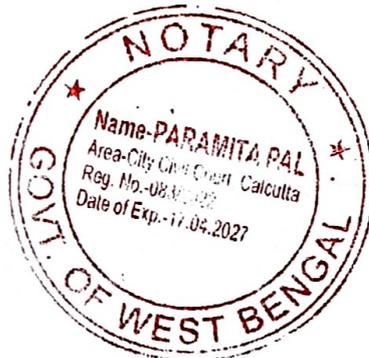
un- worked. The highly adverse effect of uncontrolled building Construction over mining areas would be obvious.

5.10 Your applicant states that he has received information from the various esteemed Bengali daily namely Bartaman, Anandabazar, Eisamay etc. newspaper, as a sensitive man and social activist your applicant physically visited the area and became sad after seeing it that the people of the area is inhabiting with a miserable condition.

Photocopy of the newspaper report are collectively annexed herewith and marked as Annexure – A.

5.11 Your applicant states that on 11.03.2024 your petitioner has filed a RTI Application for information from the respondent No.1 about the necessary information, but they did not provide any information about the quarry but sent a reply of dissatisfaction to your applicant.

Photocopies of the RTI application and reply are annexed herewith and collectively marked as Annexure - B.



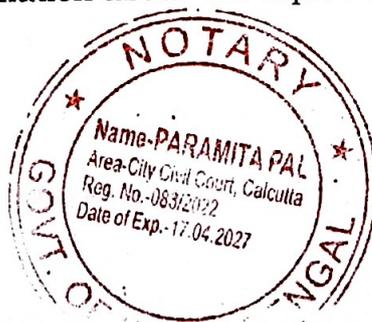
5.12 Your applicant states that he has filed an application for information to the first appellate authority on 21.03.2024 but the appellate authority has not sent any reply.

Photocopy of the RTI Application dated 21.03.2024 is annexed herewith and marked as Annexure – C.

5.13 Your applicant states that he has made representation and file application to the respondent authorities about the Coal Field area and its explosive related with quarry but the respondent authority has not been provide fruitful reply only has sent some reply which is not effective of your applicant's application.

Photocopy of the RTI dated 23.05.2024 and reply dated 05.07.2024 are collectively annexed herewith and marked with the letter – D.

5.14. Your applicant states that he has made an application under right to information act on 28.06.2024 to the Joint Chief Controller of Explosive East Circle for necessary information about use of explosive in the coal field area, but they did not provide any information about the explosion.

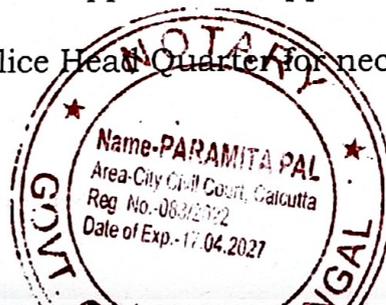


Photocopy of the RTI application dated 28.06.2024 is annexed herewith and marked as Annexure – E.

5.15. Your applicant states that the respondent No.3 has not been given any positive reply to your applicant by memo No.PG/ LD/ 03/2024 on 02.05.2024. They only has forwarded to this matter to the Additional District Magistrate Paschim Bardhaman for necessary information and action taken report.

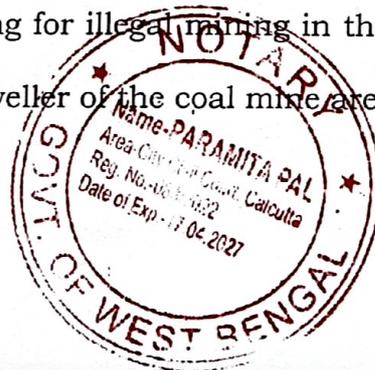
Photocopy of the reply to your applicant by memo No.PG/ LD/ 03/2024 on 02.05.2024 is annexed herewith and marked as Annexure – F.

5.16. Your applicant states that on 10.07.2024 through email your petitioner received an information of RTI application vide memo No.374/JM/2024 dated 27.06.2024 which has forwarded to the respondent No.4 for necessary information. It is pertinent to mention here that your applicant previously made representation to the respondent No.4 for necessary information about the explosive uses in the coal field area but they did not provide any information to your applicant. Respondent Police authority has also forwarded your applicant's application to the Deputy Commissioner of Police Head Quarter for necessary information.



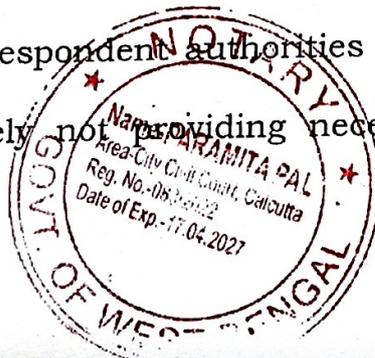
Photocopy of the RTI Reply dated 27.06.2024 is annexed herewith and marked as Annexure - G.

- 5.17. Your applicant states that, due to the greed of some unscrupulous person the inhabitant of the coal field area is suffering terribly. The inhabitant of the coal field area every day is losing their dwelling house. Not only that they also a losing their way of livelihood when they become landless from their professional business land for using grocery, garment shops, stationary shops and etc.
- 5.18. Your applicant states that, in the facts and circumstances, it is essential to stop the illegal mining here and there without authorization by the state authorities as well as union, but they doing their illegal activities by the bless of ground level officials who directly involved in this illegal activities.
- 5.19 Your applicant states that the respondent authorities not conducting any audit about the explosives as a result miscreant person collecting explosive from the license holder or any other way which is using for illegal mining in the mine area as a result inhabitant and dweller of the coal mine area is affecting seriously.



6. GROUNDS :

- I. For that the respondent authorities deliberately indulging the coal mafias who illegally digging mine by their own way.
- II. For that the coal field authority did not care about filling the mining area by using sand or soil in the area of mine.
- III. For that the Government Official illegally enwrapped themselves into the such type of illegal work intentionally.
- IV. For that the respondent authorities willfully, intentionally and deliberately indulging the coal mafias for fulfill their ill motive.
- V. For that the miscreant person illegally collecting explosives from the greedy person who supplying the miscreant of the explosives in the open eye of the administration is performing just like a spectator.
- VI. For that the respondent authorities willfully, intentionally and deliberately not providing necessary information to



your applicant just for not to agitate about this matter in any forum for the interest of justice.

8. RELIEF SOUGHT FOR :

The applicants pray for the following reliefs :-

- A. Graciously pleased to direct the Respondent authorities to take necessary action for fill the digging area of mine by urgently with necessary steps.
- B. Graciously pleased to direct the Respondent authorities to submit a report before the Hon'ble Tribunal about the collapse of the houses in the mine area by which the inhabitant of the area directly affected and what steps they have taken against the miscreant persons/mafias.

9. INTERIM ORDER AS PRAYED FOR :

Pending disposal of this application the applicant prays for an direction upon the respondent authorities to stop the illegal mining in the eastern coal field area specifically in Pandabeswar, Bahula, Domahani, Jamarla and etc. Village area.



Subrata Mallick

10. LIMITATION :

Under the provision of the relevant statute this application is within the period of limitation as your applicant last made representation on 28.06.2024 and information lastly receipt on 10.07.2024.

11. CAUSE OF ACTION :

Cause of action arson on 11.03.2024 and subsequently it is still going on as the respondent authorities neglected to provide any information your petitioner about the illegal mining is still continuing.

VERIFICATION

I, Sri Subrata Mallick, ~~Addl. Director Crme~~, son of D.C. Mallick, aged about 48 years, by faith Hindu, by occupation-Social Work, residing at Qtr. No.RIII/81, Bidhannagar Housing Colony, Durgapur, Post office-ABL Township, Police Station new Township, District -Paschim Bardhaman, West Bengal, Pin Code-713206, do hereby verify that the contents of paragraphs 1 to 6 are true to my knowledge and those made in paragraphs are leased on Legal Advice and those made in paragraphs to an prayer portions are my respectful submissions before this Hon'ble Tribunal and I have not suppressed my materials facts in this case and do also verify and sign the above verification of the application at the chamber of the Learned Advocate on Record.

Subrata Mallick
Signature of the applicant

Prepared in my Office

Sateb Basri
Advocate

Read over and explained
and verified by me

Sateb Basri
Advocate

Place : Kolkata

Date : 12/7/24

To
The Registrar,
National Green Tribunal,
Eastern Zone Bench,
Kolkata



S.L. No. 9/24

AFFIDAVIT

I, Sri Subrata Mallick, ~~Addl. Director Crime,~~ son of D.C. Mallick, aged about 48 years, by faith Hindu, by occupation-Social Work, residing at Qtr. No.RIII/81, Bidhannagar Housing Colony, Durgapur, Post office-ABL Township, Police Station new Township, District -Paschim Bardhaman, West Bengal, Pin Code-713206, do hereby solemnly affirm and state as follows:-

1. That I am the applicant in the instant application. I am well acquainted with the facts and circumstances of the case. ~~I am duly authorized by the All India Anti Corruption Organization (Regd.),~~ to affirm and swear this affidavit.

2. That the statements made out in the foregoing paragraphs of the application are true to my knowledge and belief and they are also my respectful submissions before this Hon'ble Court.

Subrata Mallick

Prepared in my Office

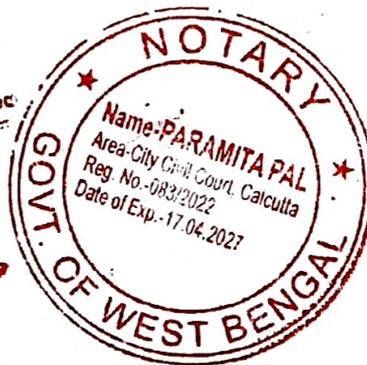
DEPONENT

Sateb Banerji
Advocate
W.B. 640/2012

Identified by me
Sateb Banerji
Advocate
W.B. 640/2012

Paramita Pal
Solemnly affirmed and declared
me on identification

PARAMITA PAL
City Civil Court
Kolkata
Reg No 083/2022



12 JUL 2024

12 JUL 2024

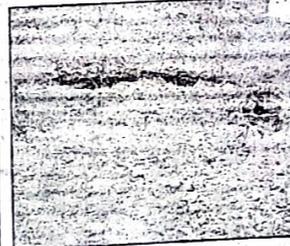
মাটি বসে ধসের আতঙ্ক তপসি গ্রামে

নিজস্ব সংবাদদাতা
জামুড়িয়া

ফের ধসের আতঙ্ক তপসি গ্রামে। বুধবার সকালে এলাকার প্রথমিক স্কুলের পিছনে ৫০ মিটার দূরে একটি জায়গায় কিছুটা জায়গায় মাটি ধসে যায়। এর জন্য ইসিএলকে দায়ী করেছেন জামুড়িয়া পঞ্চায়েত কর্মাধ্যক্ষ, স্থানীয় বাসিন্দা জগন্নাথ শেঠা। প্রয়োজনীয় ব্যবস্থার আশ্বাস দিয়েছেন খনি কর্তৃপক্ষ।

স্থানীয় বাসিন্দারা জানান, গ্রাম লাগোয়া ইসিএলের নর্থ সিংহারসোল খোলামুখ খনি রয়েছে। এ দিনের ঘটনাস্থল থেকে কিছুটা দূরে প্রায় এক বছর আগে একই ভাবে মাটি আলগা হয়ে গর্ত তৈরি হয়। খনি কর্তৃপক্ষ তা ভরাট করেন। ফের ধসের জেরে আতঙ্ক ছড়িয়েছে এলাকায়। কারণ, প্রায় তিন বছর আগে ছ'কিলোমিটার দূরে জামবাদ খোলামুখ খনির পাশে বাড়ি-সহ এক মহিলা ভূগর্ভে তলিয়ে যান। তপসির বাসিন্দাদের দাবি, এমন ঘটনার যাতে পুনরাবৃত্তি না হয়, সে জন্য ইসিএলকে ব্যবস্থা নিতে হবে। তপসি প্রাথমিক স্কুলের প্রধান শিক্ষক অভয় গড়াই জানান, পতুয়া এবং অভিভাবকদের স্কুলের পিছন দিকে না যাওয়ার জন্য সচেতন করা হচ্ছে।

জামুড়িয়া পঞ্চায়েত সমিতির কর্মাধ্যক্ষ (বন ও ভূমি) জগন্নাথ শেঠার অভিযোগ, খনি রায়গঞ্জের আগে থেকে ভূগর্ভে কয়লা কাটা হয়েছে। কিন্তু নিয়ম মেনে বালি দিয়ে তা ভরাট করা হয়নি বলে ধসের ঘটনা ঘটেছে। তিনি জানান, নর্থ সিংহারসোল কোলিয়ারি কর্তৃপক্ষের কাছে প্রয়োজনীয় ব্যবস্থার আবেদন করা হয়েছে। কোলিয়ারি কর্তৃপক্ষ জানান, ভূগর্ভে অনেক দিন আগেই কয়লা কাটা শেষ হয়ে গিয়েছে। বৃষ্টির কারণে ভূপৃষ্ঠের মাটি আলগা হয়ে যাওয়াই এই পরিস্থিতি তৈরি হয়েছে। আতঙ্কিত না হওয়ার আবেদন জানানো হচ্ছে।



তপসিতে রাস্তায়। নিজস্ব চিত্র

ক্যাডাস্ট্রিকাল	৫০ টাকা
১৫০-১৬৫ টাকা	৩০ টাকা
২৫-৩০ টাকা	২৫-৩০ টাকা
৯০-১০০ টাকা	১৫ টাকা
১৫ টাকা	২০-২৫ টাকা
২৫-৩০ টাকা	১০০ টাকা
১০০ টাকা	৯০-১০০ টাকা
৩৫ টাকা	৩৫ টাকা
৩০ টাকা	১০০ টাকা
১০০ টাকা	৩৫-৪০ টাকা
৩০-৩৫ টাকা	৩০-৩৫ টাকা
১৫-২০ টাকা	১৫-২০ টাকা
২০-২২ টাকা	২৮ টাকা
২৮ টাকা	৩০ টাকা

বেশি তাদের মেয়ে, নেওয়া নির্দেশ।

দাবি, মূল্যবৃদ্ধি হবে। এ ওজন মাশাসক তি বছর পরীক্ষা হয়। কিন্তু তার সেই না হয়নি। ৥ হয়েছিলে। ররিমানাও

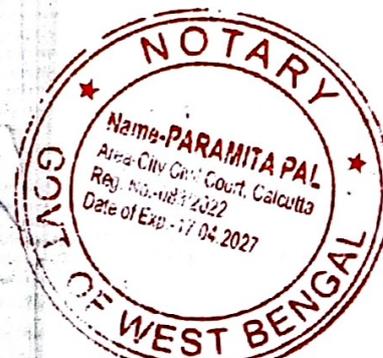
বাজার, কয়েকটি অভিযানের মতে শুরু কে জানান। ফ্রেতার নব আনাজ নেছি, পেটাই

দিন পুলিশকে নিয়ে পানাগড় অভিযান চালান বিডিও। তিনি বলেন, "আমরা গোটা আজ ৬০ টাক ঘুরে দেখছি। ফ্রেতা-বিক্রেতা নিয়মিত অজির সঙ্গেই কথা বলছি। ঠিক দামে উপকৃত হন।" র বিক্রি হচ্ছে কি না, তা দেখার ওজনের যন্ত্র ঠিক রয়েছে কি না, ডিএসপি দেখা হচ্ছে। অনিয়ম দেখলেই ডিএসপি মার্কেটে নেওয়া হবে।

শনা ধানায়

ফোর্স (এসটিএফ) দুর্গাপুরের নাচিতির প্রভাতপল্লি থেকে ওই ডি দু'টি আটক করে। পুলিশের দাবি, মাশি চালিয়ে প্রায় ৩৫৩ কিলোগ্রাম জা উদ্ধার হয়। ছ'জনকে ফ্রেতার রে আসানসোলের এনডিপিএস দাবালতে তোলা হয়।

মামলার সরকার পক্ষের বিশেষ মাইনজীবী সোমনাথ চট্টোয়াজ জানান, এলাকায় অনাতিতে ছ'জন সাক্ষী হাজির করানো হয়েছিল। মঙ্গলবার অভিযুক্তদের দোষী সাব্যস্ত করে হেফাজতে নেয় আদালত। বুধবার তাদের কারাদণ্ডের শাস্তি শোনানো হয়। কারাদণ্ডের পাশাপাশি প্রত্যেককে এক লক্ষ টাকা করে জরিমানা করা হয়। অনাদায়ে আরও ন'মাস কারাদণ্ডের শাস্তি শোনান বিচারক।



To
Honourable Mr. Justice B. Amit Sthalekar
Judicial Member, Eastern Zone Bench, Kolkata

RE: English translation of Bengali news/article titled "Mati Bose Dhoser Atanko Taposi Grame" published by Ananda Bazar Patrika on 11th July, 2024

RESPECTFULLY SHEWETH

I am a law-abiding citizen of India, a Petitioner and I wish to attach the authentic English translation of Bengali news/article titled "Mati Bose Dhoser Atanko Taposi Grame" published by Ananda Bazar Patrika on 11th July, 2024 as annexure and produce before Your Lordship as evidence in my Petitions:

1. The title of the Bengali news/article is "Mati Bose Dhoser Atanko Taposi Grame" and it has been published by Ananda Bazar Patrika on 11th July, 2024.

2. Again, the nightmare of landslide is haunting Taposi village. On Wednesday morning in an area, located 50 meters behind the local primary school, landslide have taken place. Local resident and an office bearer of Forest and Land Department of Jamuria Gram Panchayet Jagannath Seth has hold ECL liable for this. ECL authorities have assured of necessary steps. Local residents have informed that on the adjacent of villages there is an ECL North Siharsole open mouth coal mine. Almost a year ago few distance away from this landslide area pits have emerged because of removal of earth due to landslides. ECL authorities have not filled up the holes. Repeated landslides have made situation very scary. Because three years ago 6 kilometres from here beside Jambad open mouth colliery a woman went ground along with her house and died due to landslide. People of Taposi village demand ECL immediate steps from ECL to avoid the repetition of Jambad incident. Headmaster of Primary school of Taposi Shri Abhay Gorai says students and guardian have been warned not to go backyards of school. Jagganath Seth allege that coal has been extracted from underground prior nationalization of coal mine. But the pits, which have emerged due to such coal extraction, has not been filled with sands and as a result landslides have taken place. H added that he has made an appeal to the North Siharsole to take necessary steps to address the issue. ECL authorities say coal extraction from underground has been completed years ago. ECL has appealed to the people not to get frightened. Due to incessant rain soil has become wet and weak and as a result landslides have erupted.



To
Honourable Mr. Justice B. Amit Sthalekar
Judicial Member, Eastern Zone Bench, Kolkata

RE: English translation of Bengali news/article titled "Rate Chilo Bhora Pukur Sakal Hote Rukkho Jomi" published by Ei Samay on 17th February, 2024

RESPECTFULLY SHEWETH

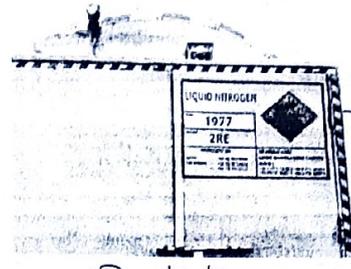
I am a law-abiding citizen of India, a Petitioner and I wish to attach the authentic English translation of Bengali news/article titled "Rate Chilo Bhora Pukur Sakal Hote Rukkho Jomi" published by Ei Samay on 17th February, 2024 as annexure and produce before Your Lordship as evidence in my Petitions:

1. The title of the Bengali news/article is "Rate Chilo Bhora Pukur Sakal Hote Rukkho Jomi" and it has been published by Ei Samay on 17th February, 2024.
2. It was a water filled pond. Suddenly it became a rough land. Because of landslides an entire pond filled with fish has gone underground. On Friday morning this horrific incident has sent shivers in the spine in Andal Police Station's Haripur village's Hattola area. Even on Thursday morning the pond was filled with water. Since afternoon water level started to drip. Locals have become astonished to see that that on morning that a pond of many bighas have transformed into a rough land. Locals claim that not only this pond in and around Hattola water level of many ponds have started to reduce. They say that due to non-filling of abandoned coal mines and that too not in a proper manner and excessive explosions to extract coal vacuum has been created underground and that's why these incidents are taking place. ECL authorities have rushed to the spot after receiving the news of these incidents.
3. Deputy Pradhan of Haripur Gram Panchayat Gopinath Nag say almost after spending 40 thousand rupees local youths started doing pisciculture in these ponds. Entire pond alongwith fish have totally disappeared. ECL authorities' carelessness is leading to these incidents. On one hand they are carrying out blasts to extract coal from open mouthed coal mines and on the other hand ECL is not properly filling abandoned coal mines. As a result, landslides are taking place one after another. There is a Temple located beside the disappeared pond. Locality is just 100 metres away from the said pond. Seeing a pond vanishing all of sudden locals are living in fear. One resident of a village Shibu Mondol alleged that whenever landslide takes ECL fills up abandoned coal mines in a reckless manner and not solving the problem permanently. As a result, incidents of landslide are increasing. Water levels of ponds and wells are decreasing.
4. Haripur Colliery's agent P.K.Jha inspected the area and assured of action.



আসানসোল

আনন্দবাণ



ভারী নাইট্রোজেন
ছোটদের পাতা কঃ

দিন কাজের প্রক র শিবির র্ম পূরণ, রাধীদের

মজুর
মেট্রা
কা
পরিদ
জেলা

ভাবে, উচ্চ মাধ্যমিক পরীক্ষা চলছে বলে কোনও স্কুলে শিবির না করা এবং শিবিরে লাউড স্পিকার না বাজানোর নির্দেশ দিয়েছেন নেতৃত্ব। এলাকার সাংসদ ও বিধায়ক ওই সব শিবির পরিদর্শন করবেন বলেও জানানো হয়েছে। দলের তরফে কর্মীদের যে বার্তা ছড়িয়ে দিতে বলা হয়েছে তার নির্যাস, একশো দিনের কাজের টাকা কেন্দ্র না দেওয়ায় বঞ্চিত প্রাপকদের বকেয়া মিটিয়ে দেওয়ার ব্যবস্থা করেছে মাজু সরকার।

বিরোধীদের অভিযোগ, সরকারি ধকলের প্রাপকদের চিকিৎসকরণের গুণিত্ব নিয়েছে শাসক দল। সিপিএমের জেলা সম্পাদকমণ্ডলীর সদস্য পঙ্কজ রায় সরকারের কটাক্ষ, "ভূগমূল মানেই গটমানি, দুর্নীতি। লোকসভা ভোটের আগে নজর ঘোরাতে একশো দিনের কেয়া মিটিয়ে ভাবমূর্তি শোধরানোর ঠা করছে। ভোটের লোভে শাসক দল আর প্রশাসন একাকার হয়ে গেছে।" বিজেপির বর্ধমান-দুর্গাপুর সংসদীয় জেলার সহ-সভাপতি দ্রেশখর বন্দ্যোপাধ্যায়ের খোঁচা, "জাবাসী জানেন কেন্দ্রের দেওয়া একশো দিনের টাকায় পকেট রয়ে ভূগমূল নেতাদের। এখন ধারণ মানুষের করের টাকায় লয়া মেট্রানোর নাটক চলছে। এই তিগ্রস্ত সরকারকে সুযোগ পেলেই ষ ছুড়ে ফেলে দেবেন।" কংগ্রেসের না সভাপতি দেবেশ চক্রবর্তী

নিজস্ব সং
সাল

একশো দিনের শ্রমিকদের বকেয়া সরকার মিটিয়ে ঘোষণা করেছেন বন্দ্যোপাধ্যায়। সেই খতিয়ে দেখতে শ্রমিকরা আসেন জেলাশাসন এস পুরমবলম। তিনি একশো দিনে শ্রমিকদের সঙ্গে পদ্ধতিতে মজুরি তা নিয়েও ব্লক আলোচনা করেন। রাজ্য সরকারের রাজ্যে বকেয়া মণ্ড আগামী ১ মার্চ। নথিপত্র তৈরি রাখ হয়েছে ব্লক স্তরের টাকা পেতে উ কোনও সমস্যায় নজরে রাখতে হয়েছে। শ্রমিকদের সক্রিয় রয়েছে কিমাত্রা অর্জন নিতে হবে। এই য়েছেন। এগিয়েছে, তা সনা গিয়েছে, দেখতেই এ দিনকটি রাষ্ট্র আসেন জেলাশাসন ও রয়েছে। "শ্রমিকরা বকেয়া একটি

শুকিয়ে গেল আরও একটি পুকুর, আতঙ্ক

নিজস্ব সংবাদাতা
পাণ্ডবেশ্বর

তিন দিনের মাথায় শুকিয়ে গেল আরও একটি পুকুর। ঘটনাস্থল হরিপুর পঞ্চায়েতের হরিপুর গ্রাম। এর জেরে আতঙ্ক ছড়িয়েছে এলাকায়। ইসিএল কর্তৃপক্ষ জানিয়েছেন, আতঙ্কের কারণ নেই। প্রয়োজনীয় ব্যবস্থা নেওয়া হবে। স্থানীয় সূত্রে জানা গিয়েছে, শনিবার দুপুর ১২টা নাগাদ 'নতুন পুকুর' নামে ব্যক্তি মালিকানাধীন ওই পুকুরের জল হঠাৎ নেমে যেতে শুরু করে। সন্ধ্যার মধ্যেই ৯০ শতাংশের বেশি জল শুকিয়ে যায়। এর আগে বৃহস্পতিবার ভোরে এ দিনের ঘটনাস্থল থেকে প্রায় ৪০০ মিটার দূরে শ্রমিক পুকুর 'গোসাইতলা' শুকিয়ে যেতে শুরু করে। শুক্রবার সকালের মধ্যেই ৯০ শতাংশ শুকিয়ে যায়। উধাও হয়ে যায় মাছও। বাসিন্দারা জানান, কয়েক মাস আগে হরিপুর গ্রামে একটি মাধ্যমিক শিক্ষাকেন্দ্র লাগোয়া ফাঁকা জমিতে ধানের জেরে বিরাট গর্ত সৃষ্টি হয়েছিল।

ঘটছে। তারা বলেন, "এর পরে কোনও বড় বিপদ ঘটলে তার দায় ইসিএল এড়িয়ে যেতে পারবে না। প্রয়োজনে ক্ষতিপূরণের দাবিতে আন্দোলনে নামা হবে।"

হরিপুর পঞ্চায়েতের উপপ্রধান গোপীনাথ নাগ জানান, ইসিএলের কাছে তাদের আবেদন, হরিপুর গ্রামকে ধসপ্রবণ ঘোষণা করা হোক। তার পরে দ্রুত পুনর্বাসনের ব্যবস্থা করা হোক। তা না হলে জনপদ বিপন্ন হয়ে যাবে। জামবাদের মতো বাড়ি-সহ তলিয়ে গিয়ে মৃত্যুর ঘটনা ঘটান আশঙ্কা রয়েছে। তিনিও বলেন, "যে কোনও ধরনের বিপর্যয়ের দায় ইসিএল এড়িয়ে যেতে পারবে না।"

ইসিএল সূত্রে জানা গিয়েছে, হরিপুর এলাকায় ভূগর্ভস্থ হ্রদে নীচে আশ্রয় লেগে যাওয়ায় পাঁচ বছর আগে খনিটি বন্ধ করে দেওয়া হয়েছে। সংস্থার ডিরেক্টর (টেকনিক্যাল) নীলাদ্রি রায় বলেন, "যে এলাকায় ধস হচ্ছে, কয়লাখনি জাতীয়করণের অনেক আগে সেখানে ভূগর্ভ থেকে ব্যক্তিগত মালিকানাধীন বেসরকারি সংস্থা কয়লা কেটেছে। সেই এলাকায় ভূগর্ভে কোনও কয়লা স্তর ভেঙে যাওয়া বা অন্য কারণে উপরের পৃষ্ঠে ছিদ্র তৈরি হওয়ার জল টুকে যাচ্ছে বলে অনুমান। তদন্ত চাচ্ছে। প্রযুক্তিগত ভাবে জয়গা ভরাট করা হবে।"



To
Honourable Mr. Justice B. Amit Sthalekar
Judicial Member, Eastern Zone Bench, Kolkata

RE: English translation of Bengali news/article titled "Shukiye Gelo Aar O Ekti Pukur Atanko" published by Ananda Bazar Patrika on 18th February, 2024

RESPECTFULLY SHEWETH

I am a law-abiding citizen of India, a Petitioner and I wish to attach the authentic English translation of Bengali news/article titled "Shukiye Gelo Aar O Ekti Pukur Atanko" published by Ananda Bazar Patrika on 18th February, 2024 as annexure and produce before Your Lordship as evidence in my Petitions:

1. The title of the Bengali news/article is "Shukiye Gelo Aar O Ekti Pukur Atanko" and it has been published by Ananda Bazar Patrika on 18th February, 2024.
2. Within a span of just 3 days another pond has dried up. Place of incident is Haripur Panchayat's Haripur village. As a result, fears have engulfed the area. ECL authorities have pacified by saying there is no reason to fear. Appropriate measures will be taken.
3. As per local sources at around 12 PM on Saturday water level of a personally owned pond named Notun Pukur or New Pond started to reduce. By evening 90 percent water got dried up. Prior to that on Thursday dawn almost 400 metres from this area a public pond named Gosaitala pond started to dry. By Friday morning 90 percent got dried up. Fish disappeared. Locals say that few months ago on the empty lands located adjacent to Haripur village's Madhyamik Shiksha Kendra big holes appeared due to landslides.
4. Owner of Notun Pukur Niranjan Pal and Gurupada Pal informs that in this area ECL has mined coals from underground. They allege that dangers are emerging because of ECL's non filing of empty spaces with sands. They say that if after this any uncanny incident takes place ECL will be liable for that. If needed they will organize a movement for compensation. Deputy Pradhan of Haripur Gram Panchayat informs that they appeal to ECL that Haripur village be declared a landslide prone area and then quick rehabilitation be done. Otherwise, localities will face danger. There is every possibility of casualties taking place like Jambad due to going down of houses. ECL cannot evade their liability in case any disaster happens.
5. As per ECL sources in Haripur area beneath the underground coal mine fire accident took place and due to this the coal, mine has been closed down. ECL's Director (Technical) Niladri Roy says the areas where landslides are taking place long before nationalization of coal their private owners of coal mines extracted coals from underground. Because of this may be due to breaking of coal pillar or due to emergence of cracks on upper surface water is gushing underground which is presumed. Enquiry is going on. Technologically filling up of holes will be done.



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বর্তমান

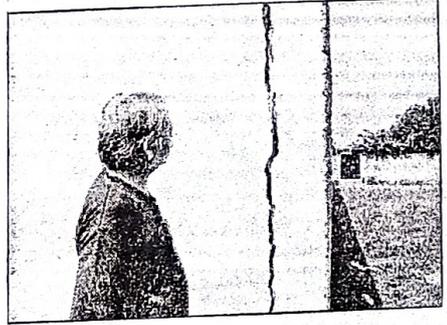
পূর্ব ও পশ্চিম

খনি অঞ্চলে আবার ধস, বাড়িতে ফাটল

সবর এডিডিএ • মোদিকে চিঠি বংশের

সুনম তেওয়ারি • আসানসোল

আসানসোলের খনি অঞ্চলকে জর্শীমঠের সঙ্গে তুলনা করে বহু মানুষের প্রাণহানির আশঙ্কা প্রকাশ করেছিলেন মুখ্যমন্ত্রী মমতা বন্দ্যোপাধ্যায়। সেই আশঙ্কা নতুন করে উকে দিচ্ছে বহুলা, হরিপুর, বারাবনীর দোমাহানি, জামুড়িয়ার ইজুতুমি ও আনন্দনগর। ধসের আতঙ্কে কাঁপছেন বাসিন্দারা। বাড়িতে ফাটল ধরছে। স্কুলের দেওয়ালেও চিড়া উঠেছে-উৎকর্ষায় দিন কাটছে সবরা। তার উপর চতুর্দিকে শুকিয়ে যাচ্ছে পুকুরের পর পুকুর। অথচ, খনি অঞ্চলের পুনর্বাসন প্রকল্প আজও ঠান্ডাঘরে। উদাসীন ইসিএল। হেলসোল নেই মোদি সরকারেরও। এমনটাই অভিযোগ অসহায় বাসিন্দাদের। সামনে লোকসভা ভোট। যথারীতি ভোটের ইস্যু হয়েছে



ধস। তুঙ্গে রাজনৈতিক তরঙ্গ। পুনর্বাসন না হওয়া নিয়ে ইসিএলের বিরুদ্ধে তোপ দেগেছেন এডিডিএ'র চেয়ারম্যান তাপস বন্দ্যোপাধ্যায়। প্রধানমন্ত্রী নরেন্দ্র মোদিকে চিঠি দিয়েছেন সিটুর জেলা সম্পাদক প্রান্তন এমপি বংশগোপাল চৌধুরী। তাতে অনেকটাই ব্যাকফুটে বিজেপি। কিন্তু পুনর্বাসন না হওয়ার পিছনে রাজ্যকেই কাঠগোড়ায় তুলেছে তারা। মমতা অবশ্য আশঙ্কা প্রকাশ সাফ জানিয়ে দিয়েছিলেন—'গত ১০ বছর ধরে এটা (পুনর্বাসন) নিয়ে আমরা কেন্দ্রীয় সরকারের সঙ্গে লড়াই করছি। যে টাকা দেওয়ার কথা ছিল, তার কিছুই দেয়নি।' বুধবার মুখ্যমন্ত্রীর সুরেই তাপসবাবু বলেছেন, 'পুনর্বাসন প্রকল্পের দু'টি ভাগ। যাদের নিজেদের জমি-বাড়ি নেই, তাঁরা নন লিগ্যাল টাইটেল হোল্ডার। আর যাদের নিজেদের জমি ও বাড়ি রয়েছে, তাঁরা লিগ্যাল টাইটেল হোল্ডার। এই লিগ্যাল টাইটেল হোল্ডারদের পুনর্বাসনের বিষয়ে কোনও উচ্চবাচ্য

এখনও ধস প্রবণ এলাকা থেকে মানুষকে সরানো সম্ভব হয়নি।' প্রায় দু'দশক আগে সুপ্রিম কোর্টের হস্তক্ষেপে রানিগঞ্জ পুনর্বাসন প্রকল্প নিয়ে তোড়জোড় শুরু হয়। সর্বোচ্চ আদালতের নির্দেশ অনুযায়ী, পুনর্বাসন প্রকল্পের অর্থ জোগাবে ইসিএল। প্রকল্পটি বাস্তবায়িত করার দায়িত্ব দেওয়া হয় আসানসোল-দুর্গাপুর উন্নয়ন পর্ষদের ওপর। সমীক্ষায় দেখা যায়, ১২৬টি ধস প্রবণ এলাকার প্রায় ৩০ হাজার পরিবারের পুনর্বাসন পাওয়ার কথা। এর মধ্যে লিগ্যাল টাইটেল হোল্ডার পরিবার রয়েছে ৬ হাজারেরও বেশি। বাকি ২৩ হাজার নন লিগ্যাল টাইটেল হোল্ডার। পুনর্বাসন প্রকল্পের নিয়ম অনুযায়ী লিগ্যাল টাইটেল হোল্ডাররা জমি, বাড়ির জন্য অর্থ পাবেন। দেওয়া হবে উন্নত জমি। নন লিগ্যাল টাইটেল হোল্ডারদের

অস্বস্তিতে বিজেপি

একটি করে স্ল্যাট দেওয়া হবে। সেই মতো আবাসনের কাজ শুরু হলেও টাইটেল হোল্ডারদের প্রাপ্য অর্থ দেয়নি ইসিএল। জটের সূত্রপাত এখানেই বলে দাবি এডিডিএ'র। তাপসবাবু জানিয়েছেন, ধস প্রবণ এলাকায় লিগ্যাল ও নন লিগ্যাল টাইটেল হোল্ডাররা একসঙ্গে বসবাস করেন। সেক্ষেত্রে নন লিগ্যাল টাইটেল হোল্ডারদের সরিয়ে নিয়ে যাওয়ার উদ্যোগ নিলেও সমস্যায় পড়বেন লিগ্যাল টাইটেল হোল্ডাররা। তাদের পুনর্বাসন নিয়ে এডিডিএ'র তেমন কিছু করার নেই। যদিও ইসিএলের একটি সূত্র থেকে জানা গিয়েছে, প্রাথমিকভাবে প্রকল্পের জন্য বরাদ্দ ২ হাজার ৬৬১ কোটি টাকার মধ্যে ৮৮০ কোটি টাকা এডিডিএ'কে দেওয়া হয়েছে। ইউটিলাইজেশন সার্টিফিকেট দিলেই পুনরায় টাকা দেওয়া হবে। তবে, এইসব টানাপোড়েন বোঝেন না খনি অঞ্চলের মানুষ। তাঁরা ধসের আতঙ্কে দিশেহারা। সম্প্রতি হরিপুর কুলে ধস নেমেছে। হরিপুর হাটতলায় একটি বড় পুকুর ধসের জেরে শুকিয়ে গিয়েছে। মঙ্গলবার অভাল থানার বহুলা বাধকর পাড়ায় বড় ধস নেমেছে। এখানকার পুকুরগুলিও শুকিয়ে ফুটিফাটা। দোমাহানির ফরিদপুর এলাকার একটি স্কুলকে স্থানান্তর করতে হয়েছে। সিটুর জেলা সম্পাদক বংশগোপাল চৌধুরী বলেন, 'পুনর্বাসন নিয়ে কেন্দ্র কিংবা রাজ্য কোনও সরকারই আন্তরিক নয়। আমি প্রধানমন্ত্রীকে লিখিতভাবে প্রতিবাদ জানিয়েছি।' বিজেপি নেতা জিতেন্দ্র তেওয়ারি বলেন, 'এডিডিএ ও রাজ্যের আবাসন দপ্তর ইউটিলাইজেশন সার্টিফিকেট দিলেই পুনরায় টাকা দেবে।'



বুধবার বর্ধমাত্রে

অন্ধ্রের লরিচালক

নিজস্ব প্রতিনিধি আসানসোল, লরির খালাসি সেক্টরে ডিএসপি লিঙ্কন খানায় পুলিশের জায়ে ধরা পড়িলে মুহারিয়ার দুর্ভুক্ত। খুব দুর্ভুক্তই অন্ধ্রপ্রদেশের ডাকাতির সঙ্গে যুক্ত। চাঁদর, বিহোরতার ওই ব্যান্ড লুচোয়া ঘাঁটি গেড়ে কঙ্কড়াহুদি গভীর রাতে ব্যান্ডের দেওয়াল কেটে ১ কোটি টাকার পুন্ন ও প্রায় নগদ ৫ নিয়ে চম্পট দিচ্ছেলিঙ্কন খানায় জানতে পারে, ব্যান্ডের পিছনে জমা গ্যাং। কিন্তু ততক্ষণে গ্যাংয়ের দুই সদস্য খালাসি সেক্টর চুকে পড়েছে বাংলায়। দিবি ছিল দুর্গাপুরে। কিন্তু আসানসোল পুলিশ কমিশনারেটের সক্রিয়তায় ধরা। ব্যান্ড ডাকাতির দুই পাণ্ডা। কিন্তু আট ডিএসপির মতো কারখানায় কেন চুকে পুলিশের ধারণা, সম্ভবত শিল্পাঞ্চলে ৫ বড় টাগেট ছিল। বিষয়টি খতিয়ে দেখা দুর্গাপুরের এসিপি সুবীর



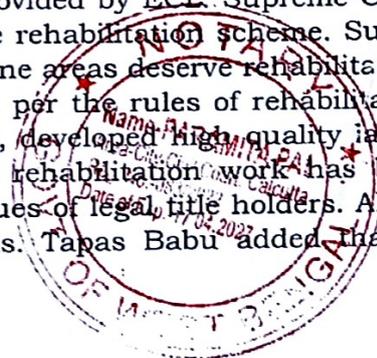
To
Honourable Mr. Justice B. Amit Sthalekar
Judicial Member, Eastern Zone Bench, Kolkata

RE: English translation of Bengali news/article titled "Khani Anchale Abar Dhas Barite Fatal" published by Bartaman on 22nd February, 2024

RESPECTFULLY SHEWETH

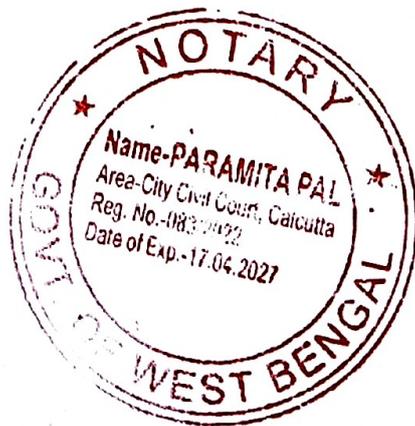
I am a law-abiding citizen of India, a Petitioner and I wish to attach the authentic English translation of Bengali news/article titled "Khani Anchale Abar Dhas Barite Fatal" published by Bartaman on 22nd February, 2024 as annexure and produce before Your Lordship as evidence in my Petitions:

1. The title of the Bengali news/article is "Khani Anchale Abar Dhas Barite Fatal" and it has been published by Bartaman on 22nd February, 2024.
2. ADDA agitates, Bansogopal Chowdhury writes to PM Modi.
3. CM Mamata Banerjee by comparing Asansol's coal mine areas with Joshimath expressed fear that deaths may occur due to landslides. This fear newly instigates Bahula, Haripur, Barabani's Domhani, Jamuria's Indrabhoomi and Anandanagar. People are scared of landslides. Cracks are emerging in houses. Scratches are seen in walls of schools. Anxiety is the order of the day. On the other hand, ponds after ponds are getting dried. Whereas rehabilitation scheme in ECL areas is still in cold storage. ECL is maintaining silence. Locals are alleging this.
4. Lok Sabha elections are forthcoming. Landslides have become poll issue. Political debates are at its peak. ADDA Chairman Tapas Bandopadhyay has aimed his cannon at ECL. On the other hand, General Secretary of CITU's Paschim Bardhaman District Unit Bansogopal Chowdhury has written to PM Modi. He has hold Government of West Bengal responsible for non-rehabilitation. However, Mamata Banerjee has alleged that since last 10 years we are fighting against Government of India. The amount of money that was required to be send by them has not been given till date. On Wednesday Tapas Banerjee echoed the CM and said that there are two types of rehabilitation. Those who have no land or houses they are non-legal title holder. Those who have houses and or lands they are legal title holder. ECL is not taking any adequate steps to rehabilitate the legal title holder. As a result, it is becoming impossible to relocate others by giving them flats. Because of lackadaisical approach of ECL in rehabilitating people relocation of people from landslide prone areas have become impossible.
5. About two decades ago on the kind intervention of Honourable Supreme Court of India rehabilitation in Raniganj area started in full swing. As per the directives of Supreme Court funds for rehabilitation must be provided by ECL. Supreme Court bestowed upon ADDA the task of implementing the rehabilitation scheme. Survey shows that 30 thousand people of 126 landslide prone areas deserve rehabilitation. Among them 6 thousand are legal title holders. As per the rules of rehabilitation scheme legal title holders will get money for house, developed high quality lands. Nonlegal title holders will get flats. Even though rehabilitation work has been started on this directive ECL has not cleared the dues of legal title holders. ADDA claims that this is the root cause of all problems. Tapas Babu added that in



landslide prone areas both legal and nonlegal title holders reside. In that case if non legal title holders are relocated legal title holders will face problems. ADDA has nothing to do with regard to their rehabilitation. Although from one of the sources of ECL it has been known that primarily out of the sanctioned 2 thousand 661 Crores for rehabilitation 880 crores of rupees has been allotted to ADDA. Once ADDA gives utilization certificate money will again be given.

6. However, this type of dwell goes over the head of local inhabitants. They are clueless because of the fear of landslides. Recently landslides have taken place in a school at Haripur. A large pond has got dried due to landslide in Haripur's Hattola. On Tuesday in Andal Police Station's Bahula's Badyakar colony big landslide have taken place. Here ponds have dried up. A school has been relocated from Domhani's Faridpur area. General Secretary of CITU's Paschim Bardhaman District Unit Bansogopal Chowdhury said that Government of West Bengal is not sincere with regard to rehabilitation. He has personally written to the Prime Minister and protested against Government of West Bengal. BJP leader Jitendra Tewari said ADDA and State of West Bengal's Department of Housing on giving the utilization certificate to ECL again ECL will sanction money.



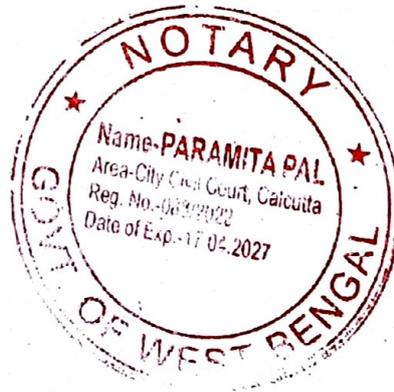
To
Honourable Mr. Justice B. Amit Sthalekar
Judicial Member, Eastern Zone Bench, Kolkata

RE: English translation of Bengali news/article titled "Shukiye Gelo Pukur Udhao Mach" published by Ananda Bazar Patrika on 17th February, 2024

RESPECTFULLY SHEWETH

I am a law-abiding citizen of India, a Petitioner and I wish to attach the authentic English translation of Bengali news/article titled "Shukiye Gelo Pukur Udhao Mach" published by Bartaman on 17th February, 2024 as annexure and produce before Your Lordship as evidence in my Petitions:

1. The title of the Bengali news/article is "Shukiye Gelo Pukur Udhao Mach" and it has been published by Ananda Bazar Patrika on 17th February, 2024.
2. Within 24 hours water of a pond got dried up. Fish vanished. Incident happened at Pandaveswar's Haripur area. Local residents have held ECL responsible for this. Scared residents have demanded rehabilitation.
3. Local sources say water of Gosaitala pond started to dry on Thursday at around 4 AM. On Friday morning it has been observed that almost 90 percent water has dried. Local residents namely Saroj Nandi, Sandip Kundu say that this public pond admeasure more than 15 bighas. In this area ECL has mined coal from underground. They allege that after extracting coal ECL is filling the underground as per law. As a result of this locality has become a dangerous place to live in. They say few days ago in a nearby Haripur Mahyamik Sikshakendra's adjacent empty lands have been filled with cracks. Again, due to drying up of pond fear has gripped the area.
4. Local resident Sadhan Sutradhar says he practices pisciculture on the leased pond. During rainy season he threw bait on the pond. On Saraswati Pooja he could not catch fish due to excess water. Sadhan says when water level will decrease a bit he will catch which has been his business plan. His plan has shattered. Shockingly fish have also got disappeared along with water. Local resident and Haripur Gram Panchayat's Deputy Pradhan Gopinath Nag says that agent of ECL's 10 number Colliery Pankaj Kumar Jha and BDO Pandaveswar Brishti Hajra have inspected the area. Demand for declaring Haripur village a landslide prone area and rehabilitation has been made before ECL and other related State authorities. ECL authorities have said that after scrutinizing the matter appropriate action will be taken.



এক মজেরে

আমৃত্যুর কারণের বিস্ফোভ।
শিব গোত্রের সন্তানের বর্ষ।



সরাসরি জানতে পারবেন কোনও
খবর, সাংস্কৃতিক আশ্রমের কথা বা
এলাকার সমস্যা। পাঠাতে পারবেন
ছবিও। ৩০১৭৭ ৩১২৩৫ এই নম্বরে
কোনও ফোন করা যাবে না।

শাত দিনে শাত কহিন

সোমবার..... স্বাস্থ্য পরিকল্পনা
মঙ্গলবার..... আমার উপোগ/গ্রাম
বুধবার..... বেত খামার
বৃহস্পতিবার..... কাশ্যাস
শুক্রবার..... আমার দেজালো
শনিবার..... কুজা
রবিবার..... প্রেটের পাতা
শ্রোম হাটুন চাদের পাতার

সবিনের অপসনা
১৯০
গত কাল
সকাল ৩৫.৫ (+২)
সবিনের ২১.১° (+২)
আপেক্ষিক আর্দ্রতা ৮২%
গত ২৪ ঘণ্টার বিক্ষিপ্ত বৃষ্টিপাত।

আপনার সোপালো দুর্গাপুর বাসিন্দাগণে

অপানকবাজারে পত্রিকা

আইনজারী আভ্যন্তরক জোড়ক মতে
বাড়ি থেকে থেকে নিয়ে গিয়ে বেধড়ক
মারধর করে। গুরুতর ক্ষয় অবস্থায়
তাকে এখনে আশ্রয়দান হলো
হাসপাতাল, পরে একটি নার্সিংহোমে
ভর্তি করা। হ্যাঁ পরিবারের

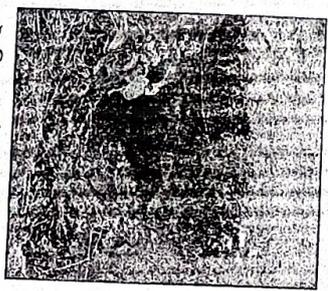
শরিক অক্ষয়মার শরিক কাজ
থেকে আত্মত্যাগ বিনিময়ে দেওয়া হয়।
কিন্তু তার কারণ কর্তৃপক্ষ জানাননি
বলে অভিযোগ।
বাবুর দাবি, "এই কারণেই

বংশের দুর্কিনোহিতের হস্ত
আম্রোত একই ঘটনা ঘটে
মাধ্যমিক শিক্ষকসঙ্ঘের পক্ষে
আম্রোত গর্ভ তৈরি হয়েছিল।
বছর আগে আত্মত্যাগ খোলাখুখ
এক মহিলায়।
হেইলা গ্রামের প্রায় তিন হাজার
বাসিন্দা দীর্ঘদিন ধরে পুনর্বাসন
দাবি জানিয়ে আসছেন। স্থানীয়
বিধায়ক নরেন্দ্রনাথ চক্রবর্তী
কর্তৃপক্ষের তা পূরণের
আবেদন
ধনের জেরে ফুয়ার জল
ঠেকেছে। এতদিনই
পঞ্চায়েত কাঠালয়ে
বাসিন্দা তথা বিই নেতা
চট্টোপাধ্যায়ের
কর্তৃপক্ষ আতিরিক্ত
লোক্য বিধি না
মাঝার বিবেচনা
উগর্ভে করণার পিলায়,
যারিকেন্দ্রে

ফের ধস বহুলায়, দাবি উঠল পুনর্বাসনের

নিজ সংবাদপত্র
অভ্যন্তর

ধনের জেরে প্রায় ১৫০
এলাকার গভীর গর্ভ তৈরি
অভ্যন্তর বহুলা পঞ্চায়েতের
গ্রামে। মঙ্গলবার সকালে
আত্ম হত্যা এলাকায়। এই
ফের উর্কে দিলে পুনর্বাসনের দাবি।



উগর্ভে হ্রস্ব গর্ভ। নিজস্ব চিত্র

এলাকার গভীর গর্ভ তৈরি হয়েছে।
অভ্যন্তর বহুলা পঞ্চায়েতের
গ্রামে। মঙ্গলবার সকালে
আত্ম হত্যা এলাকায়। এই
ফের উর্কে দিলে পুনর্বাসনের দাবি।

উগর্ভে হ্রস্ব গর্ভ। আর এক
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পুনর্বাসন মাফিসর
পিয়েছিল। বহুলা
উপস্থাপন বীরবাহুর

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পুনর্বাসন মাফিসর
পিয়েছিল। বহুলা
উপস্থাপন বীরবাহুর

সতর্ক
বলে দাবি
রাভার ধূ

To

Honourable Mr. Justice B. Amit Sthalekar
Judicial Member, Eastern Zone Bench, Kolkata

RE: English translation of Bengali news/article titled “ফের ধস বহুলায়, দাবি উঠল পুনর্বাসনের” published by Anandabazar Patrika on 21st February, 2024

RESPECTFULLY SHEWETH

I am a law-abiding citizen of India, a Petitioner and I wish to attach the authentic English translation of Bengali news/article titled “ফের ধস বহুলায়, দাবি উঠল পুনর্বাসনের” published by Anandabazar Patrika on 21st February, 2024 as annexure and produce before Your Lordship as evidence in my Petitions:

1. Landslide again in Bhula, Paschim Bardhaman, demands made for rehabilitation
2. Because of landslide big pits have emerged in almost 150 square foot area of Andal's Bahula Gram Panchayat's Bahula Village.
3. This incident has again constrained people of the village to make demands for rehabilitation.
4. As per local sources beside the roads of Bahula village's Badyakarpara there are empty spaces and in these empty spaces big holes admeasuring 10 feet width, 15 feet long and 10 feet have emerged.
5. On getting news about landslides ECL authorities of Kenda and Shankarpur area have rushed to the spot. Authorities of Kenda area have said that where landslides have taken there existed before openmouthed coal mines. After extracting coal, they were filled up. Investigation is going on whether due to land becoming weak holes have emerged or due to cracks on surface dangerous holes have been formed.
6. Holes are getting filled. They are considering the rehabilitation of local inhabitants. As per locals eight months ago water of an abandoned coal mine went underground. This incident has led to the formation of holes on the front portion of the house of local resident named Benu Badyakar. Few months back a resident of Bahula village's Mondolpara Sujit Mondol's fish of his pond went underground along with water of abandoned coal mine. The Deputy Pradhan of Bahula Panchayat Birbahadur Singh says about two kilometers away from Bahula village in Haripur village same incident is happening. Few years ago, on the empty land located beside Haripur



Madhyamik Sikshakendra holes formed. Few years ago, one woman died because of landslides in Jambad openmouthed coal mine area.

7. Three thousand residents of Bahula village are demanding rehabilitation for a long time. Local MLA Narendranath Chakraborty have requested ECL to fulfil the demands of rehabilitation. Locals claim that because of landslides water of wells are getting dried up. Everyday they assemble in Panchayat's office demanding water supply. Local resident cum CITU leader Manbendra Chattopadhyay has alleged ECL authorities, in their target to extract extra amount of coal unlawfully causing explosions. As a result, underground coal pillar, barricade are getting broken and landslides taking place. He said that he has appealed to ECL to take appropriate action to address the issue. He added that arrangements for quick rehabilitation is the need of the hour.

8. Secretary of CITU's Paschim Bardhaman District Unit Bansogopal Chowdhury has alleged that Government of West Bengal has misappropriated the funds sent by Centre for rehabilitation. He has written to the Prime Minister seeking investigation. He added that because of landslides localities are almost on the verge of extinction.

9. TMC party affiliated KKSSC trade union's General Secretary plus TMC MLA Hareram Singh has said that Government of West Bengal has utilized the funds sent by Government of India for rehabilitation and more than fifty percent rehabilitation work has been completed. He claimed that in Jamuria's Bijoy Nagar 156 people have been given rehabilitation and he is fighting for rehabilitation of Bahula's people for long.





বর্তমান

২৫ জুলাই ২০২৪

অগ্নিতে পরিত্যক্ত কয়লাখনির জলাশয় থেকে ছাত্রের দেহ উদ্ধার ঘিরে চাঞ্চল্য

সংবাদদাতা, দুর্গাপুর: বুধবার অগ্নিতে পরিত্যক্ত কয়লাখনির জলাশয় থেকে দু'দিন ধরে নিখোঁজ থাকার পর শ্রেণির এক পড়ুয়ার মৃতদেহ উদ্ধার হল। মৃতের নাম রীতেশ মণ্ডল (১৫)। বাড়ি মদনপুর এলাকায়। সে বঙ্গানগর হাইস্কুলের ছাত্র ছিল। ঘটনাস্থলে আসে অগ্নি ও রানিগঞ্জ থানার পুলিশ। পুলিশ স্থানীয়দের সাহায্যে মৃতদেহ উদ্ধার করে ময়নাতদন্তের জন্য আসানসোল জেলা হাসপাতালে পাঠায়। ঘটনার জিজ্ঞাসাবাদের জন্য পুলিশ মৃতের দুই বন্ধুকে আটক করেছে।

মৃতের পরিবার ও পুলিশ সূত্রে জানা গিয়েছে, সোমবার সকালে সাইকেল চালিয়ে রীতেশ স্কুলে

গিয়েছিল। এরপর সে আর বাড়ি ফেরেনি। পরিবারের লোকজন তাকে বিভিন্ন জায়গায় খোঁজাখুঁজি করেন। ওইদিন রাতে রীতেশের মোবাইল ফোনটি তার বন্ধু মনু মালিকার সহ দু'জন বাড়িতে দিয়ে যায়। রীতেশের বাবা-মা তাদের কাছে রীতেশের ব্যাপারে জানতে চান। ওই বন্ধুরা জানায়, তারা ওই পরিত্যক্ত কয়লা খানার জলাশয়ে স্নান করেছিল। রীতেশের মোবাইল ফোনটি একজনের বাড়িতে চার্জ করতে দিয়েছিল। রীতেশের পরিবারের লোকজন অগ্নি থানায় নিখোঁজ ডায়েরি করেন। এদিন বাবুইশোল এলাকায় ওই খানার জলে ওই ছাত্রের মৃতদেহ ভাসতে দেখেন স্থানীয় বাসিন্দারা।

পরিবারের লোকজন এসে তার দেহ শনাক্ত করেন। মৃতের বাবা শ্রীকান্ত মণ্ডল বলেন, ছেলে জলে নামতে ভয় পেত। কীভাবে কী হয়েছে তা ওর দুই বন্ধু সব জানে।

পুলিসের প্রাথমিক অনুমান, তিন বন্ধু মিলে খানার জলে স্নান করতে নেমেছিল। রীতেশ সাঁতার না জানায় তলিয়ে যায়। বাকি দুই বন্ধু ভয় পেয়ে ঘটনা গোপন করে। এডিপি(অগ্নি) পিস্টু সাহা বলেন, রীতেশের সঙ্গে তার দুই বন্ধু ওই জলাশয়ে স্নান করেছে। স্নানের সময় দু'ঘণ্টার কবলে পড়ে ওই ছাত্রের মৃত্যু হয়েছে বলে প্রাথমিকভাবে অনুমান করা হচ্ছে। তার দুই বন্ধুকে আটক করে জিজ্ঞাসাবাদ চলছে। ঘটনার তদন্ত করে দেখা হচ্ছে।

To

Honourable Mr. Justice B. Amit Sthalekar

Judicial Member, Eastern Zone Bench, Kolkata

RE: English translation of Bengali news/article titled "Andale Porityakto Koylakhonir Jolashoy Theke Chhatrer Deho Uddhar Ghire Chanchollo" published by Bartaman on 25/07/2024

RESPECTFULLY SHEWETH

We, the law-abiding people of Paschim Bardhaman, wish to attach the authentic English translation of Bengali news/article titled "Andale Porityakto Koylakhonir Jolashoy Theke Chhatrer Deho Uddhar Ghire Chanchollo" published by Bartaman on 25th July, 2024 as annexure and produce before Your Lordship as evidence in Petitions through various Petitioners:

1. The title of the Bengali news/article is "Andale Porityakto Koylakhonir Jolashoy Theke Chhatrer Deho Uddhar Ghire Chanchollo" and it has been published by Bartaman on 25th July, 2024.
2. The dead body of a ninth standard student, named Ritesh Mondol, has finally been recovered from a waterbody of an abandoned coal mine of Andal on Wednesday. He was missing for two days. He was a resident of Madanpur area. He was 15 years old. He was a student of Baktanagar High School. Police Personnel from Andal and Raniganj Police Station have reached the spot. Police, with the help of locals, have recovered the dead body and have sent for post mortem to Asansol District Hospital. For interrogation Police have detained two friends of the deceased Ritesh Mondol. It has become known from deceased's family and Police sources that Ritesh went to school on Monday riding his bicycle. After that he never returned home. His family members searched nook and corner of the local area for him. On that night his friend Monu Malakar and two returned the mobile of Ritesh at his house. Parents of Ritesh wanted to know their son's whereabouts from them. His friends told them that they went to the waterbody of the abandoned coal mine for a bath

and bathed there. Ritesh put on charge his mobile phone in one person's house. Family of Ritesh then filed a missing diary at Andal Police Station. Whereas on that day local residents saw the dead body of Ritesh floating on the water body of abandoned coal mine located at Babuisol. His family members came there and identified his dead body. Father of the deceased Srikanto Mondol said that his son was afraid of taking bath in water bodies and Ritesh's two friends actually know the reality. Primarily Police is presuming that three friends went to the waterbody for taking bath. Ritesh got drowned since he did not know swimming. Out of fear his two friends concealed the fact. ACP (Andal) Shri Pintu Saha said Ritesh along with his two friends took bath on the waterbody of abandoned coal mine. He primarily assumes that due to some accident Ritesh died. Anyway, interrogation is taking place and for that his two friends have been detained. Investigation is going on.

Thanking you

Yours sincerely

People of Paschim Bardhaman

Ref. No. Sw/RTI/03/26

Date 11/03/26

To
The Central Public Information Officer
EASTERN COALFIELDS LIMITED,
Sanctoria, Post: Dishergarh, Dist.: West Bardhaman
W.B., PIN - 713 333
Tel: 0341-2520052-53, 2520414 Fax: 0341-2523574
Gram: EASTCOAL

RE: Request for Information under Section 6(1) of the Right to Information Act,
2005

Sir/Madam,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests:

1. A. On what grounds Gosaitala pond, located in Haripur village of ECL's Pandaveswar Area, has not been filled up with sands/clay, after coal mining, till date by ECL and its agent? Kindly provide me a certified copy of the record containing the reasons.
- B. On what grounds all the abandoned collieries of ECL have not been filled up with sands/clay till date? Kindly provide me a certified copy of the record containing the reasons.
- C. On what grounds ECL have not marked the landslide prone areas and have not filled up those areas with sands till date. Kindly provide me a certified copy of the record containing the reasons.
- D. What steps have been taken by ECL to rehabilitate the people of collieries who are suffering due to landslides and water scarcities taking place, due to drying up of ponds and wells owing to blasting carried out for coal mining by ECL? Kindly provide me a certified copy of the report.
- E. Total amount of compensation provided to the inhabitants of collieries whose pisciculture business have been destroyed because of drying up of ponds, because of blasting carried out for coal mining by ECL, till date. Kindly provide me a certified copy of the record along with the certified of the cheques/NEFT issued/done.
- F. As per the villagers' water level of all ponds and wells are getting reduced due to the non-filling up of abandoned coal mines and blasting carried out by ECL to extract coal. What steps have been taken by ECL to mitigate this problem? Kindly provide me a certified copy of the report.



Subrata Mallick
Social Activist

-37-

Mob no : 7797545055
Email: msubrata939@gmail.com
Home address : R/ III/ 81, Bidhan Nagar
housing colony, Durgapur, Dist : Paschim
Bardhaman Pin : 713206

Ref. No. Su/RTI/03/20

Date 11/03/20

G. What steps have been taken by ECL to protect the Temples located in collieries from getting destroyed due to blasting? Kindly provide me a certified copy of the report.

H. On what grounds no alternate environment friendly measure has been adopted by ECL, in place of blasting, for extracting coals? Kindly provide me a certified copy of the record containing the reasons.

2. A. One of the Director of ECL have said before the press and media that before the nationalisation of Coalfields private owners have extracted coals from mines in landslide prone areas and as a result big holes have been created from where water is entering. Is his statement true? If yes then on what grounds ECL is also extracting coals from the same landslide prone areas without marking the areas and or without solving the landslide problems by using latest technologies? Kindly provide me a certified copy of the record containing reasons.

B. If yes then on what grounds those gaps/holes have not been filled up yet by ECL? Kindly provide me a certified copy of the record containing reasons.

C. Have ECL been able to determine/detect the faults of the coal mining lands? If yes then what steps have been taken by ECL to address the issue? Kindly provide me a certified copy of the report.

D. Has ECL and its agent taken any preventive measure to safeguard lives and properties till date before carrying out blasts? If yes then kindly provide me a certified copy of the report.

E. Has any assumption been made by ECL and its agent with regard to the loss, especially of lives, Temples, lands, ponds, fish and other properties, that takes place due to the blasts? If yes then kindly provide me a certified copy of the report.

3. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 via IPO. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you

Yours sincerely

Subrata Mallick

Subrata Mallick



Page 2 of 2

Ref. No. Sm/RTI/02/24

Date 11/03/24

To
The Central Public Information Officer
EASTERN COALFIELDS LIMITED,
Sanctoria, Post: Dishergarh, Dist.: West Bardhaman
W.B., PIN - 713 333
Tel: 0341-2520052-53, 2520414 Fax: 0341-2523574
Gram: EASTCOAL

RE: Request for Information under Section 6(1) of the Right to Information Act,
2005

Sir/Madam,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests with regard to the below mentioned ECL areas which are prone to landslides:

1. Areas: Bahula, Domahani of Barabani, Jamuria's Indrabhumi and Jamuria's Anandanagar.
2. A. On what grounds ponds located in afore said areas, has not been filled up with sands/clay, after coal mining, till date by ECL and its agent? Kindly provide me a certified copy of the record containing the reasons.
- B. On what grounds all the abandoned collieries of ECL have not been filled up with sands/clay till date? Kindly provide me a certified copy of the record containing the reasons.
- C. On what grounds ECL have not marked the afore said areas as landslide prone areas and have not filled up those areas with sands till date. Kindly provide me a certified copy of the record containing the reasons.
- D. What steps have been taken by ECL to rehabilitate the people of afore said collieries who are suffering due to landslides and water scarcities taking place, due to drying up of ponds and wells owing to blasting carried out for coal mining by ECL? Kindly provide me a certified copy of the report.
- E. Total amount of compensation provided to the inhabitants of afore said collieries whose pisciculture business have been destroyed because of drying up of ponds, because of blasting carried out for coal mining by ECL, till date. Kindly provide me a certified copy of the record along with the certified of the cheques/NEFT issued/done.
- F. As per the villagers' water level of all ponds and wells are getting reduced due to the non-filling up of abandoned coal mines and blasting carried out by ECL to extract



Ref No. Sun/RTI/02/24

Date 11/03/24

coal. What steps have been taken by ECL to mitigate this problem? Kindly provide me a certified copy of the report.

G. What steps have been taken by ECL to protect the Temples located in the afore said collieries from getting destroyed due to blasting? Kindly provide me a certified copy of the report.

H. On what grounds no alternate environment friendly measure has been adopted by ECL, in place of blasting, for extracting coals? Kindly provide me a certified copy of the record containing the reasons.

3. A. One of the Director of ECL have said before the press and media that before the nationalisation of Coalfields private owners have extracted coals from mines in landslide prone areas and as a result big holes have been created from where water is entering. Is his statement true? If yes then on what grounds ECL is also extracting coals from the afore said landslide prone areas without marking the areas and or without solving the landslide problems by using latest technologies? Kindly provide me a certified copy of the record containing reasons.

B. If yes then on what grounds those gaps/holes have not been filled up yet by ECL? Kindly provide me a certified copy of the record containing reasons.

C. Have ECL been able to determine/detect the faults of the coal mining lands? If yes then what steps have been taken by ECL to address the issue? Kindly provide me a certified copy of the report.

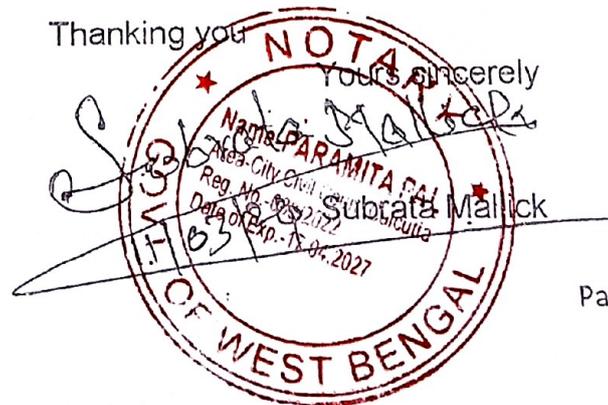
D. Has ECL and its agent taken any preventive measure to safeguard lives and properties till date before carrying out blasts? If yes then kindly provide me a certified copy of the report.

E. Has any assumption been made by ECL and its agent with regard to the loss, especially of lives, Temples, lands, ponds, fish and other properties, that takes place due to the blasts? If yes then kindly provide me a certified copy of the report.

4. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 via IPO. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you

Yours sincerely





ईस्टर्न कोलफील्ड्स लिमिटेड
कोल इंडिया लिमिटेड की अनुसूची
अध्यात्म-सह-पब्लिक निदेशक का कार्यालय

- 10 -

Email

साकतोडिया, पत्रालय, खेसरगढ़, जिला, बर्द्धमान, पश्चिम बंगाल-713333

प्रथम अपीलिय अधिकारी का पता

Ref.No.ECL/HQ/RTI/ID-618/23-24/ 54
Date: 15.04.2024

Sri S Dasgupta, GM (P/EE)/FAA
Appellate Authority under RTI Act 2005,
E.C.L., Office of the CMD, Sanctom
P.O. Dishergarh, Dt. Burdwan (W.B)
Pin-713 333.

To,
Sri Subrata Mallick,
Add-R/III/81, Bidhan Nagar,
Housing Colony,
Durgapur,
Dist-Paschim Bardhaman.,
West Bengal-713 206.

Sub: Application under RTI Act-2005

Dear Sir,

This has reference to your rti application dated 11.03.2024 received at this office on 14.03.2024.

The matter was forwarded to the GM(Safety) department, ECL HQ and response received in this regard is enclosed herewith.(Copy enclosed).

With this, your aforesaid rti application is disposed of from this level. However, if you are not satisfied with the reply, you may prefer 1st appeal to the First Appellate Authority (FAA) whose details are given above, within 30 (Thirty) days from receipt of this letter.

Sincerely

Encl:-As stated(02 pages).

(M.M.Sadhukhan)
Chief Manager(P)/CPIO
Eastern Coalfields Limited
Email: eclrti@gmail.com

(Signature) 16/02/2024



997

Scanned with OKI

-41-

REGD. POST

Eastern Coalfields Ltd.
(A Subsidiary of Coal India Limited)
Office of the Chairman-cum-Managing Director,
Sanctoria, P.O. - Dishergarh, Dt. - Paschim Burdwan (W.B),
Pin - 713333.

Ref. No. ECL/HQ/RTI/ID-619/23-24/ 1357
Date: 18.03.2024

Address of 1st Appellate Authority
Sri S. Dasgupta, GM(P/EE)/FAA
Appellate Authority under RTI Act 2005
ECL, Office of the CMD, Sanctoria
P.O. Dishergarh, Dt. Paschim Burdwan (W.B)
Pin-713 333.

To
Sri Subrata Mallick,
Add:-R/III/81, Bidhan Nagar, Housing Colony,
Durgapur,
Dist-Paschim Bardhaman,
Pin-713 206.

Sub: Application under RTI Act 2005.

Dear Sir,

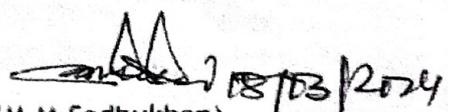
This has reference to your RTI application dated 11.03.2024 received in this office on 14.03.2024 seeking information under Right to Information Act-2005.

However, on examination of your application it is revealed that your aforesaid 'RTI request' is related to Pandaveswar Area and you have submitted the same in the office of the undersigned instead of at the office of the Ch. Manager (Personnel)/CPIO of the concerned Area i.e. Pandaveswar Area.

As Head Quarter of ECL is not the custodian of the information as sought, your aforesaid application is hereby forwarded to the Ch. Manager (Personnel)/CPIO of Pandaveswar Area and you are requested to get in touch with the Ch. Manager (Personnel)/CPIO, Pandaveswar Area, PO. - Pandaveswar, Dist. - Burdwan (W.B), Pin - 713346 for desired information.

Your above RTI request is hereby disposed of from this level.

Sincerely,



(M.M. Sadhukhan)
Chief Manager(P)/CPIO,
Eastern Coalfields Limited(HQ)

Copy forwarded to the Ch. Manager (Pers.)/CPIO, Pandaveswar Area, with a request to deal the matter under provision of the RTI Act 2005 and reply **directly** to the applicant from his level with a copy to this office please. (Copy enclosed 02 pages).



Ref. No. Sm/01/24

Date 11/03/24

- To
1. The Chairman cum Managing Director
Eastern Coalfields Limited
Sanctoria, Post: Dishergarh, Dist.: West Bardhaman
W.B., PIN - 713 333
Tel: 0341-2520052-53, 2520414 Fax: 0341-2523574
Gram: East Coal
 2. District Magistrate of Paschim Bardhaman
Office of the District Magistrate
ADDA Administrative Building
Kanyapur
P.O.: Ramkrishna Mission
Opposite DAV Public School
Pincode:7133305
 3. The Secretary
West Bengal Pollution Control Board
10 A, Block-LA, Sector-III
Bidhannagar, Kolkata-700106,
Email: net.wbpcb-wb@bangla.gov.in

RE: Letter of Protest under Article 19 of the Indian Constitution

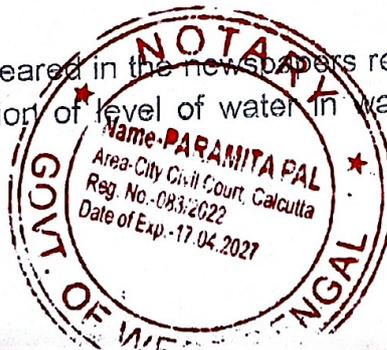
Honourable Sir,

I am a law-abiding citizen of India and I am putting pen to paper to bring to your kind notice the following, on the request of the inhabitants of Eastern Coalfields, with the hope that it will meet kind consideration at your end:

1. Areas:

- A. Bahula, Domahani of Barabani, Jamuria's Indrabhumi and Jamuria's Anandanagar.
- B. Haripur village of Eastern Coalfield's Pandaveswar area a pond named Gosaitala pond, admeasuring 15 bighas

2. A shocking news has appeared in the newspapers recently with regard to the drying of ponds, sudden reduction of level of water in water bodies, especially in



Page 1 of 3

Ref. No. S.M./O.T./24.

Date ... 11/03/24 ...

ponds and wells, sudden disappearance of fish from water bodies and landslides taking place in your collieries, especially in abandoned collieries.

4. In Haripur village of Eastern Coalfield's Pandaveswar area a pond named Gosaitala pond, admeasuring 15 bighas, has got dried up due to your extraction of coals from underground and non-filling of underground and or holes with sufficient sands/clay as per laws.
5. As a result, big holes are emerging in Haripur making the inhabitants endangered species.
6. Moreover, due to the blasts carried out by you and your agent, for extracting coals from underground, and non-filling up of the holes and underground with sufficient sand and clay landslides are taking place and ponds are getting dried and fish are disappearing and reduction in water level of waters in ponds and wells are constantly taking place.
7. These incidents are hampering the pisciculture business of the inhabitants and making their lives dangerous and they are facing acute water shortage.
8. Additionally, chances are high that Temples and houses of the residents may fall like pack of cards and may get demolished/broken, due to landslides, and this will lead to high casualties.
9. One of your subordinates in the rank of a director have surmised, before the Press and Media, that before the nationalisation of ECL private owners of coalfields used to extract coal from underground in violation of the law and as a result holes have emerged through which water is entering.
10. But is a matter of great regret that you are committing the same blunder by extracting coal like the private owners and till date have not fixed the problem of holes and landslides by using latest technologies.
11. So, under these unavoidable circumstances, I hereby demand the following in public interest:



Ref No. Su/01/24...

Date 11/03/24...

- A. Kindly fill the holes with sufficient sand and clay as laws ordains.
- B. Kindly survey and mark the landslide prone areas by using latest technologies and eradicate the menace of landslides.
- C. Kindly rehabilitate the innocent inhabitants of landslide prone coalfields.
- D. Kindly compensate them heavily as they have lost their livelihood in the form of pisciculture business.
- E. Kindly protect their Temples and houses.
- F. Kindly construct ponds and wells for the inhabitants and solve the problem of water level reduction and water shortages.
- G. Kindly use latest technologies and detect/determine the faults of coal mining lands.
- H. Kindly take necessary preventive measures to safeguard the lives, Temples, water bodies and properties of the inhabitants.
- I. Kindly make an assumption with regard to the loss, especially of lives, Temples, lands, ponds, wells, fish and other properties, that are taking place due to the blasts carried out by you and your agent.
- J. Kindly mitigate the fear from the hearts of the innocent people living in landslide prone areas.
- K. Immediately form a committee to identify the holes/gaps which have emerged and which have not been filled with sands and to implement the work of filling up of gaps/holes and to construct houses/toilets after filling up of those gaps/holes.
- L. Find out and mark the landslide prone areas and install sign boards to make people aware and alert.
- M. Form a committee to enquire whether holes/gaps which have emerged in abandoned collieries have been filled up with sands or not and to implement the work of filling up of those gaps/holes with sands.

12. I shall be indebted to you if you kindly consider my humble letter and fulfil my demands within 7 days.

Thanking you

Yours sincerely

Subrata Mallick
Subrata Mallick



Ref. No. Saw/RTI/17/24

Date 21/03/24

To
The First Appellate Authority
Eastern Coalfields Limited
Sanctoria, Post: Dishergarh, Dist.: West Bardhaman
W.B., PIN - 713333

Sub: An appeal under Section 19 of RTI Act, 2005.

Ref: My application for information under RTI Act, 2005 dated 11/03/2024
addressed to CPIO and Chief Manager (Personnel) of ECL

Sir,

I, the undersigned, do hereby submit an appeal application with the following details: -

1. Officer Name, designation & address of CPIO against whom the appeal is preferred-
CPIO, ECL & Chief Manager (Personnel), ECL.

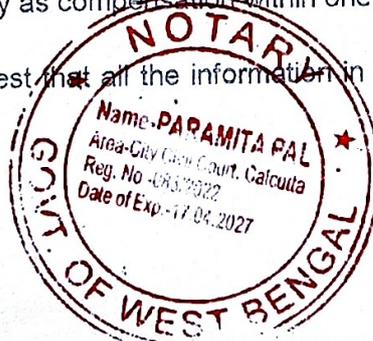
2. Brief facts leading to appeal: The -CPIO, ECL & Chief Manager (Personnel), ECL has intentionally infringed my Right to Information as guaranteed to me by Article 19(1)(a) of the Indian Constitution and the Right to Information Act, 2005 by denying me the requisite Information humbly sought in larger public interests by giving me misleading information. My application do not violate Section 8 of the RTI Act, 2005. I have filed the RTI application seeking information on landslides taking place on all ECL areas not just on Pandaveswar Area. But it is a matter of great regret that he has intentionally wrongly advised me to file an RTI application with the office of the Chief Manager of Pandaveswar area. RTI act do not allow such filing of applications apart from before CPIO. Moreover my RTI Application falls under the jurisdiction of the aforementioned CPIO. He has violated RTI Act, 2005.

3. Prayer / Relief sought:

A. CPIO, ECL & Chief Manager (Personnel), ECL be kindly directed/ordered to provide me the requisite Information within 7 days after receiving my First Appeal.

B. CPIO, ECL & Chief Manager (Personnel), ECL be kindly directed to pay the appellant Rs.25 thousand out of his own salary as compensation within one month.

4. Verification by the appellant: I attest that all the information in this application is true and correct to my knowledge.



Ref. No. ... Su/RTI/17/24

Date 21/03/24

5. . Index of documents in support of appeal:

- (a) Photocopy of original application with self-attestation.
- (b) Photocopy of the original applications with self-attestation filed before the CPIO, ECL
- (c) Photocopy of the reply of CPIO, ECL
- (d) Post Office acknowledgement of Registration / Speed Post.
- (e) Photocopy of money receipt/RTI fee paid in the form of 10 rupees IPO.

Thanking you
Yours sincerely

Subrata Mallick

Subrata Mallik

21/03/24



Ref No. Sana/RTI/65/24p

Date 23-05-24p

To
The Central Public Information Officer
Office of the Joint Chief Controller of Explosives, East Circle
8, Explanade East, 1st Floor,
Kolkata-(West Bengal) -700069

RE: Request for Information under Section 6(1) of the Right to Information Act, 2005

Sir/Madam,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests:

1. A. Are the explosives used by ECL for carrying out necessary blasts for coal mining authorised by Joint Chief Controller of Explosives, East Circle? Kindly provide me a certified copy of the Report.

B. Are the suppliers of explosives to ECL authorised by Joint Chief Controller of Explosives, East Circle? Kindly provide me a certified copy of the record containing the list of the names of the suppliers.

C. If the explosives used by ECL for carrying out necessary blasts for coal mining are not authorised by Joint Chief Controller of Explosives, East Circle then what action has been taken by him against ECL?

D. If the suppliers of the explosives used by ECL for carrying out necessary blasts for coal mining are not authorised by Joint Chief Controller of Explosives, East Circle then what action has been taken by him against ECL and its explosives suppliers?

E. Has ECL till date mandatorily informed about the landslides taking place in its collieries, due to carrying out blasts by using above said explosives, to the Joint Chief Controller of Explosives, East Circle under Section 8 of the Explosives Act, 1884? If yes then kindly provide me a certified copy of the report.

F. If not then what action has been taken by him against ECL? Kindly provide me a certified copy of the Action Taken Report.



Subrata Mallick
Social Activist

AS

Mob no : 7797545055
Email: msubrata939@gmail.com
Home address : R/ III/ 81, Bidhan Nagar
housing colony, Durgapur, Dist : Paschim
Bardhaman Pin : 713206

Ref. No. Son/RTI/60/24

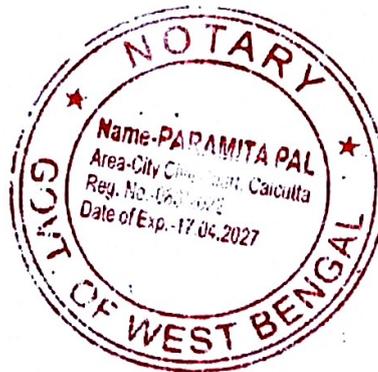
Date 23-05-24

2. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 IPO. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you

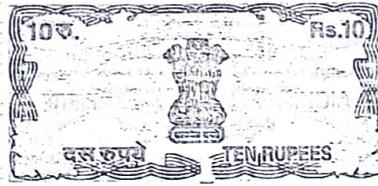
Yours sincerely

Subrata Mallick
Subrata Mallick 23/05/24



Page 2 of 2

Ref. No. Su/RTI/58/24



Date 23-05-24

To
The State Public Information Officer
Office of the District Magistrate, ADDA Administrative Building
Kanyapur, P.O.: Ramkrishna Mission, Opposite DAV Public School
Pincode: 713305

RE: Request for Information under Section 6(1) of the Right to Information Act, 2005

Sir/Madam,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests:

1. A. Has District Magistrate, Paschim Bardhaman enquired till date on the landslides taking place in collieries of ECL, under Section 9 of the Explosives Act, 1884, due to the carrying out of blast for coal mining by using explosives by ECL? If yes then kindly provide me a certified copy of the Enquiry Report.

B. Has District Magistrate, Paschim Bardhaman enquired till date on the landslides taking place in collieries of ECL and the loss of lives and properties taking place, dripping of water level and water shortages, under Section 9A of the Explosives Act, 1884, due to the carrying out of blast for coal mining by using explosives by ECL? If yes then kindly provide me a certified copy of the Enquiry Report.

2. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 Court Fee Stamp. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

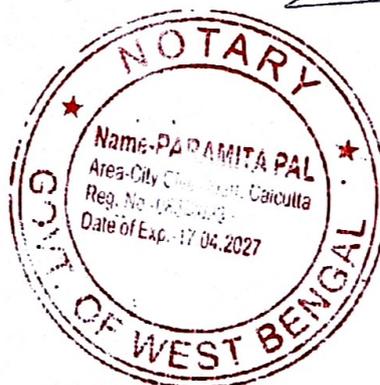
Thanking you

Yours sincerely

Subrata Mallick

Subrata Mallick

23/05/24



Ref. No. Sme/RTI/59/24

Date 23/05/24

To
The Central Public Information Officer
EASTERN COALFIELDS LIMITED,
Sanctoria, Post: Dishergarh, Dist.: West Bardhaman
W.B., PIN - 713 333
Tel: 0341-2520052-53, 2520414 Fax: 0341-2523574
Gram: EASTCOAL

RE: Request for Information under Section 6(1) of the Right to Information Act, 2005

Sir/Madam,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests with regard to the below mentioned ECL areas which are prone to landslides:

1. A. What kind of explosives are used by ECL for carrying out necessary blasts for coal mining? Kindly provide me a certified copy of the record containing the list of the names of the explosives.
B. Who are the suppliers of explosives to ECL? Kindly provide me a certified copy of the record containing the list of the names of the suppliers.
C. Has ECL till date mandatorily informed about the landslides taking place in its collieries, due to carrying out blasts by using above said explosives, to the Chief Controller of Explosives under Section 8 of the Explosives Act, 1884? If yes then kindly provide me a certified copy of the record.
D. Has ECL till date mandatorily informed about the landslides taking place in its collieries, due to carrying out blasts by using above said explosives, to the nearest Officer In Charge of the nearest Police Station under Section 8 of the Explosives Act, 1884? If yes then kindly provide me a certified copy of the record.
2. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 IPO. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

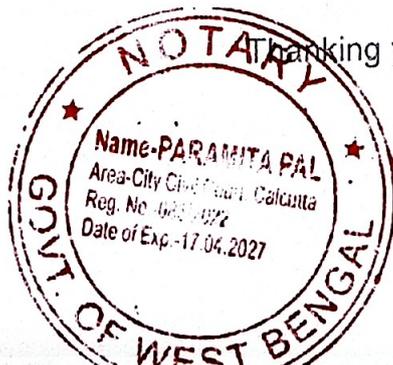
Thanking you

Yours sincerely

Subrata Mallick

Subrata Mallick

23/05/24



Phones- 033- 22486600 EPBX
Direct 22489524
22439322 FAX
कार्यालयीन उद्देश्य के सभी पताचार " संयुक्त
मुख्य विस्फोटक नियंत्रक " के पदनाम से भेजे जाएं,
अधिकारी के व्यक्तिगत नाम से नहीं ।
All communications intended for
this office should be addressed to the "Jt.
Chief Controller of Explosives" NOT by
officer's name.

भारत सरकार
GOVERNMENT OF INDIA
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)
(Formerly Department of Explosives)
कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक, पूर्वी अंचल
O/o Jt. Chief Controller of Explosives, East Circle
८, एस्प्लेनेड ईस्ट कोलकाता-७०००६९
8, Esplanade East, Kolkata- 700069

क्रमांक / No. जी-1(166)आर.टी.आई. / 23-24

दिनांक / Dated 03/07/2024

सेवा में,

श्री सुब्राता मल्लिक,
सोशल एक्टिविस्ट,
आर/III/81, विधान नगर,
हाउसिंग कॉलोनी, दुर्गापुर,
जिला पश्चिम बर्धमान - 713206

5 JUL 2024

विषय :- सूचना का अधिकार अधिनियम 2005 के तहत मांगी गई सूचना के संबंध में ।

महोदय,

कृपया आप अपने आवेदन पत्र संख्या Sur/RTI/68/24 दिनांक 28.05.2024 जोकि जिला कलेक्टर, पश्चिम बर्धमान कार्यालय द्वारा इस कार्यालय को प्राप्त हुआ का अवलोकन करने का कष्ट करें ।

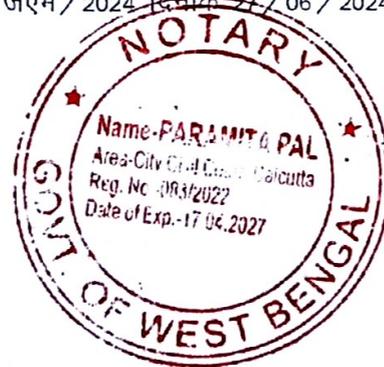
आपके द्वारा मांगी गई वांछित जानकारी बिंदु संख्या 1. A और B के संबंध में यह सूचित किया जाता है कि पश्चिम बर्धमान जिले में विस्फोटक का प्रयोग करने के लिए इस संगठन द्वारा जारी अनुज्ञापति की सूची आपको अग्रेषित की जाती है । अधिक जानकारी के लिये आप इस कार्यालय के वेबसाइट www.peso.gov.in के public domain से ली जा सकती है ।

भवदीय,

(आर.जे. बिरुली)

उप विस्फोटक नियंत्रक एवं सीपीआईओ
कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
पूर्वी अंचल, कोलकाता

प्रतिलिपि : जिला मैजिस्ट्रेट एवं कलेक्टर, पश्चिम बर्धमान, ज्युडिशियल मुंशिखाना सेक्शन, जिला पश्चिम बर्धमान; पश्चिम बंगाल के ज्ञापन संख्या 375/जेएम/2024 दिनांक 27/06/2024 के संदर्भ में ।



उप विस्फोटक नियंत्रक एवं सीपीआईओ
कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
पूर्वी अंचल, कोलकाता

List of Licences Granted in LE 3. -> Form 22, Explosives Rules, 2008, in State West Bengal, District PASCHIM BARDHAMAN,
As on dated 04-Jul-2024

Sr. No.	Old licence No.	New Licence No. (DockKey)	Name and Address (Correspondance)	Situation Of Premises (Premises Address)	Capacity	Date of Grant Of Licence	Validity Of Licence	Current Status
1	NA	E/HQ/WB/22/243 (E75519)	M/s. Black Diamond Explosives (P) Ltd. Surya Auto Campus, P.O.Dhansar, Distt. Dhanbad, Dhanbad DHANABAD, Jharkhand - 828106	Plot No. - Survey No.1549,752,759,767, Dhanbad PASCHIM BARDHAMAN, West Bengal - 713334	Nitrate Mixture - 25 Kg., Detonating Fuse - 3000 Mtrs. Electric Detonators - 10000 Nos.	24-10-2013	31-03-2029	Valid
2	NA	E/EC/WB/22/513 (E103424)	M/s THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD. BIDYUT UNNAYAN BHABAN, 3/C LA BLOCK, SEC-III, BIDHANNAGAR KOLKATA, West Bengal - 700098	Plot No. - 1313, Jt. No.5, CHINCHURBILL PASCHIM BARDHAMAN, West Bengal - 713368	Electric Detonators - 100 Nos., Non Electric (Nonel) detonators - 2500 Nos., Cast Booster - 500 Kg.	06-08-2020	31-03-2025	Valid
3	E/HQ/WB/22/240 (E42952)	E/HQ/WB/22/245 (E93168)	M/s.CESC Ltd CESC House, 5 Chowringhee Square, PO-GPO Kolkata, Distt-Kolkata, KOLKATA KOLKATA, West Bengal - 700001	Plot No. - 501, 502, 503, 504, 505, 511, 512, 517, Jt. No.6, Moutza-Chunjulia Village Rakhakura PASCHIM BARDHAMAN, West Bengal - 713368	Nitrate Mixture - 9000 Kg., Detonating Fuse - 10000 Mtrs. Electric and/or Ordinary Detonators 44000 Nos., Cast Booster - 500 Kg.	03-05-2016	31-03-2029	Valid

Paramita Pal



52



भारत सरकार

GOVERNMENT OF INDIA

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन

PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)

(Formerly Department of Explosives)

कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक, पूर्वी अंचल

O/o Jt. Chief Controller of Explosives, East Circle

८, एस्प्लेनेड ईस्ट कोलकाता-७०००६९

8, Esplanade East, Kolkata- 700069

Phones- 033- 22486600 EPBX
Direct 22489524

22439322 FAX

कार्यालयीन उद्देश्य के सभी पत्राचार "संयुक्त
मुख्य विस्फोटक नियंत्रक" के पदनाम से भेजे जाएं,
अधिकारी के व्यक्तिगत नाम से नहीं।

All communications intended for
this office should be addressed to the "Jt.
Chief Controller of Explosives" NOT by
officer's name.

क्रमांक / No. जी-1(166)आर.टी.आई. / 23-24

दिनांक / Dated 03/07/2024

सेवा में,

श्री सुब्राता मल्लिक,
सोशल एक्टिविस्ट,
आर/III/81, बिधान नगर,
हाउसिंग कॉलोनी, दुर्गापुर,
जिला पश्चिम बर्धमान - 713206

5 JUL 2024

विषय :- सूचना का अधिकार अधिनियम 2005 के तहत मांगी गई सूचना के संबंध में।

महोदय,

कृपया आप अपने आवेदन पत्र संख्या Sur/RTI/94/24 दिनांक 28.06.2024 का संदर्भ ग्रहण करने का कष्ट
करें।

इस संबंध में यह सूचित किया जाता है कि आपके द्वारा मांगी गई बिंदु संख्या 1. A से F तक की वांछित
जानकारी इस कार्यालय के अभिलेख उपलब्ध नहीं है।

भवदीय,

(आर.जे. बिरुली)

उप विस्फोटक नियंत्रक एवं सोपीआईओ
कार्यालय संयुक्त मुख्य विस्फोटक नियंत्रक
पूर्वी अंचल, कोलकाता





संदर्भ संख्या/ ई°सी°एल°/सुरक्षा/36/126/261

दिनांक: 10.04.2024

To
Sri M M Sadhukhan
Ch.Mgr(P)/CPIO
ECL HQ

सूचना का अधिकार केंद्र
RTI CELL
ईस्टर्न कोलफील्ड्स लिमिटेड
ECL HQ, SANCTORIA
घर नं./घर No. 50
दिनांक: 12.04.24

Ms. Neelambara
Manager (Pw)
10/4/24

Sub:- Application under RTI Act 2005
Ref:- Your letter No. ECL/HQ/RTI/ID-618/23-24/369 dated. 21/03/2024

Dear Sir,

The above mentioned RTI Application was forwarded to General Manager Satgram-Sripur and Kenda Area for providing pointwise desired information.

The pointwise reply received from the above two areas are enclosed herewith for your kind perusal.

Thanking you,

General Manager(Safety)
Eastern Coalfields Limited

पंजीकृत कार्यालय / Regd. Office

खान सुरक्षा विभाग / Safety Department, अध्यक्ष-सह-अध्यक्ष निदेशक का कार्यालय / Office of the Chairman-cum-
Managing Director, सांक्टोरिया / Sanctoria, पश्चिम बंगाल - दिसहेर्गार्थ, जिला - पश्चिम बर्धमान / Dist. -
Paschim Bardhman, पश्चिम बंगाल - 713333 / West Bengal - 713333

दूरभाष / Phone: 0341- 2528598, ई-मेल / E-mail: hqsafety.eccl@coalindia.in

सीआईएन / CIN: U1010WB1975GO1030295 वेबसाइट / Website: <https://www.easterncoal.nic.in>



POINTWISE REPLY OF RTI APPLICATION AS RECEIVED FROM THE CONCERNED AREA

1. Area- **Bahula Colliery under Kenda Area**

2. (A) and (B) – The ponds /abandoned collieries which has not been filled up with sand/clay is located at Pure Jambad and Real Jambad of Bahula Colliery

a). One part of the abandoned quarry of Pure Jamabad and abandoned quarry of Real Jambad is used for domestic water supply to the nearest colonies and neighbourers of Bahula Colliery.

The proposal for filling remanant part of unfilled pond of Pure Jambad of Bahula Colliery has been framed and awaited for it's final approval , which will be sorted shortly.

(C). No such areas under Bahula Colliery premises are landslide prone areas.

(D). Not Applicable

(E). Not Applicable

(F). No Such areas getting affected.

(G) No such cases getting affected.

(H) No such blasting is carried out at present in the leasehold areas of Bahula Colliery.

3.(A) No such areas under leasehold of Bahula Colliery.

(B) No.

(C) Not Applicable.

(D) No such blasting is carried out in open cast.

(E) No such losses in leasehold of Bahula Colliery.

1. Area- **Domahani of Barabani**

1. Domhani of Barabani is under Bhanora-Girmint group of mines but Jamuria's Indrabhumi and Jamuria's Anandanagar is not located under the said group of Mines.

2.

a) There are no any mines in the area near by Domhani of Barabani.

b) The abandoned colliery under Bhanora group of mines has been filled up.

c) No areas nearby Domhani are prone to land slide because there are no any mines in Domhani area.

d) No any mines in the Domhani area. However, New Colony named as Bhanora OC Charanpur OCP has been opened last year and the process of rehabilitate of the resident residing nearby Charanpur OCP is in the process.

e) Not Applicable as the Domani area does not have any mines.



- d) Not Applicable as the Domani area does not have any mines but the Charanpur OCP under Bhanora group giving facility to Faridpur village residents by supplying the water by laying pipe line to feed ponds and for drinking water deep bore hole with submersible pump installed and similar arrangement extended to other near bye villages.
 - g) No such temples have destroyed because of Blasting at Charanpur OCP as high precision delay(ED) is used in day to day blasting to control vibration
 - h) All environment friendly measures considered as per approved Scheme of Charanpur OCP.
- 3.
- a) No such areas under Domhani of Baraboni.
 - b) No
 - c) Not applicable as there is no mines in Domhani of Baraboni.
 - d) The Blasting in the Charanpur is done with full precision and safety and controlled muffle blasting is being followed.
 - e) No Such losses in the lease hold of Bhanora group of Mines.

1. Area- **Indrabhumi and Anandanagar**

It is informed that no such area is there where mining activity is going on by the ECL management under the lease hold Area. Indrabhumi and Anandanagar is not traceable under the lease hold Area of Ningah Group under Satgram-Sripur Area. Applicant should provide complete information about the places so that we shall able to furnish suitable reply under RTI Act 2005

[Signature]
10/4/2024
General Manager(Safety)
Eastern Coalfields Limited
[Signature]



Ref No. Su/RTI/94/24

Date 28-06-24

To
The Central Public Information Officer
Office of the Joint Chief Controller of Explosives, East Circle
8, Explanade East, 1st Floor,
Kolkata-(West Bengal) -700069

RE: Request for Information under Section 6(1) of the Right to Information Act, 2005

Sir/Madam,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests:

1. A. Are the explosives used by ECL for carrying out necessary blasts for coal mining authorised by Joint Chief Controller of Explosives, East Circle? Kindly provide me a certified copy of the Report.

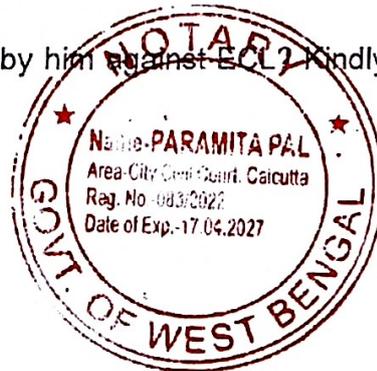
B. Are the suppliers of explosives to ECL authorised by Joint Chief Controller of Explosives, East Circle? Kindly provide me a certified copy of the record containing the list of the names of the suppliers.

C. If the explosives used by ECL for carrying out necessary blasts for coal mining are not authorised by Joint Chief Controller of Explosives, East Circle then what action has been taken by him against ECL?

D. If the suppliers of the explosives used by ECL for carrying out necessary blasts for coal mining are not authorised by Joint Chief Controller of Explosives, East Circle then what action has been taken by him against ECL and its explosives suppliers?

E. Has ECL till date mandatorily informed about the landslides taking place in its collieries, due to carrying out blasts by using above said explosives, to the Joint Chief Controller of Explosives, East Circle under Section 8 of the Explosives Act, 1884? If yes then kindly provide me a certified copy of the report.

F. If not then what action has been taken by him against ECL? Kindly provide me a certified copy of the Action Taken Report.



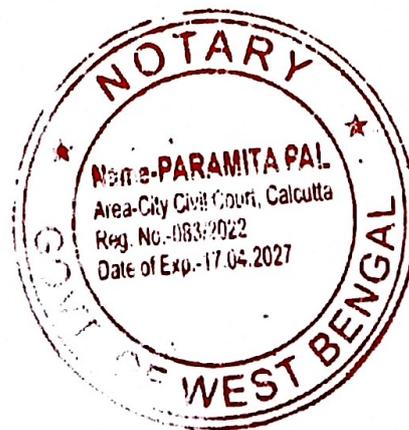
Ref. No. Su/RTI/94/24

Date 28-06-24

2. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 IPO. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you
Yours sincerely

Subrata Mallick
Subrata Mallick 28/06/24





LIFE
Lifestyle For
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
PG Cell and ANA&T Cell, Mani Square, 8th floor
Block / Space-8IT on Western Side,
164/1, Maniktala Main Road, Kolkata-700054
Ph.: 033-2202 3130 Website: www.wbpcb.gov.in

Complain Docket No. PCB8965
Memo No. : -PG/LD/03/2024

Dated: 02-05-2024

To
The Additional District Magistrate, DL & LRO
Paschim Bardhaman,
Office of the District Magistrate,
ADDA Administrative Building,
Kanyapur, PO- Ramkrishna Mission,
Opposite DAV Public School,
Pin- 713305.

Sub: Complaint regarding ponds being dried due to extracting of coals from underground (as stated) located at Bahula, Domahani of Barabani, Jamuria's Indrabhumi and Anandanagar, Haripur, Pandaveswar Area, Dist- Paschim (West) Burdwan (Bardhaman).

Sir/Madam,

Enclosed please find herewith a complaint received by the State Board from Mr. Subrata Mallick through letter by post against the respondent M/s. Eastern Coalfields located at Bahula, Domahani of Barabani, Jamuria's Indrabhumi and Anandanagar, Haripur, Pandaveswar Area, Dist:Paschim (West) Burdwan (Bardhaman).

In view of the above, I am directed to request your good office to look into the issue raised by the complainant Mr. Subrata Mallick against the respondent M/s. Eastern Coalfields which needs to be duly addressed from your end and if the complaint is found to be true & correct, an **Action Taken Report (ATR)** may kindly be sent to the undersigned at an early date.

Yours faithfully,

Encl: As Stated

Sd/-
Senior Scientist and In-Charge
Public Grievance Cell

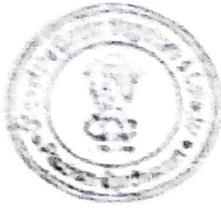
Dated:02-05-2024

Memo No. 1010 -PG/LD/03/2024
(1)

Copy forwarded for information to: -

1. Mr. Subrata Mallick, R/III/81, Bidhan Nagar Housing Colony, Durgapur, Dist: Paschim (West) Burdwan (Bardhaman), Pin: 713206.
2. The Environmental Engineer & In- Charge, Asansol Regional Office, Kalyanpur Satellite Township Project(KSTP), Dr. B.C.Roy Road, P.O.- Dakshin Dhadka, P.S.-Asansol (north) Dist- Paschim Bardhaman, Asansol-713302.





Government of West Bengal
Office of the District Magistrate & Collector Paschim Bardhaman
Judicial Munshikhana Section
Email-jmpaschimbdn@gmail.com, Phone No- 0341-2970023

- 60 - ANNEXURE - 62

Memo No. 374/JM/2024

Date. 27/6/2024

To,
Jt. Chief Controller of Explosives,
East Circle, Kolkata,
Petroleum & Explosives Safety Organisation,
8, Esplanade East, Kolkata-700069

Sub:- Transferred the petition under 6(3) of RTI Act, 2005..
Ref - Memo no. 430/PG Cell/RTI/ADPC, date-05/06/2024 of the DCP(HQ) &
SPIO Asansol Durgapur & 78/XI/Gen/RTI/78, dated-21/06/2024

Sir,

You are requested to provide the information regarding SI No. 1. A & B (As mentioned in original RTI application) to the applicant directly to the extent permissible under the provision of RTI Act, 2005 with an intimation to this office.

Encls:-1. Original petition

Yours faithfully

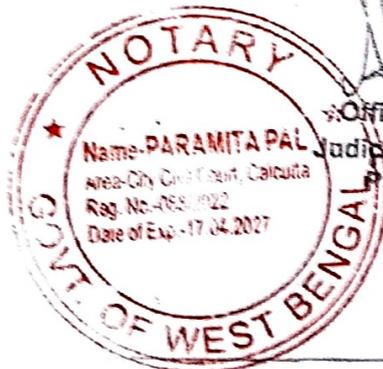
[Signature]
26.6.24.
Officer-in-Charge & SPIO
Judicial Munshikhana Section
Paschim Bardhaman

Memo No. 374/1(3)/JM/2024

Date: 27/6/2024

Copy forwarded for information to:

1. C.A to the District Magistrate, Paschim Bardhaman.
2. C.A to the Additional District Magistrate (Gen), Paschim Bardhaman.
3. Sri Subrata Mallick, Social Activist, Home address-R/III/81, Bidhan Nagar Housing Colony, Durgapur, Dist.-Paschim Bardhaman, to collect the report from the office of Jt. Chief Controller of Explosives, East Circle, Kolkata, Petroleum & Explosives Safety Organisation, 8, Esplanade East, Kolkata-700069, directly.



[Signature]
26.6.24.
Officer-in-Charge & SPIO
Judicial Munshikhana Section
Paschim Bardhaman



Government of West Bengal
Office of the District Magistrate & Collector Paschim Bardhaman
Judicial Munshikhana Section
Email-jmpaschimbdn@gmail.com, Phone No- 0341-2970023

Memo No. 375/JM/2024

Date. 27/06/2024

To
The Deputy Commissioner of Police (HQ), & SPIO,
Asansol-Durgapur Police Commissionerate

Sub- Transferred the petition under 6(3) of RTI ACT, 2005
Ref- Memo no. 430/PG Coll/RTI/ADPC, date-05/06/2024 of the DCP(HQ) & SPIO
Asansol Durgapur & 78/XI/Gen/RTI/78, dated-21/06/2024.

Sir,

In Connection with the above captioned subject and referred memo, you are requested to provide the information to the applicant directly as point wise 1. C to K to the extent permission under the provision of RTI Act, 2005 with an intimation to this office at the earliest.

Encl:- As stated above

Yours faithfully

Signature 26.06.24.

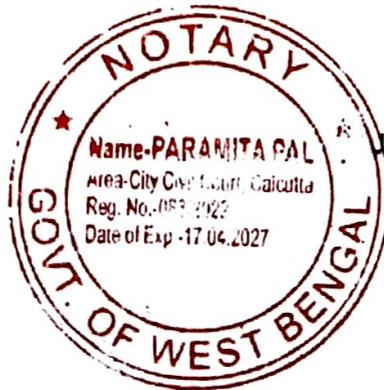
Officer-In-Charge & SPIO
District Magistrate
Judicial Munshikhana Section
Paschim Bardhaman

Memo No. 375/1(2)/JM/2024

Date: 27/06/2024

Copy forwarded for information to:

1. C.A to the Additional District Magistrate (Gen), Paschim Bardhaman.
2. Sri Subrata Mallick, Social Activist, Home address-R/III/81, Bidhan Nagar Housing Colony, Durgapur, Dist.-Paschim Bardhaman, is requested to collect the desire report from The Deputy Commissioner of Police (HQ), & SPIO, Asansol-Durgapur Police Commissionerate, directly.



Signature 26.06.24.

Officer-In-Charge & SPIO
District Magistrate
Judicial Munshikhana Section
Paschim Bardhaman

Subrata Mallick

VAKALATNAMA

Before the National Green Tribunal
Eastern Zone Bench

DISTRICT PASCHIM BARDHAMAN

O.A. No. _____ of 2024

Subrata Mallick

{ Appellant
Petitioner

-Versus-

Eastern Coalfields Limited & Ors.

{ Respondent
Opposite Party

Vakalatnama on behalf of Applicant
Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for filing the memorandum of appeal or petition of entering appearance

in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connecting therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions, etc. On my/our behalf for filing, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filing petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act. Done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from the further conducting the case.

IN WITNESS WHEREOF I/WE sign and execute this Vakalatnama on this 11th day of July, 2024.

Name of Advocate

Received this vakalatnama from the executant and accepted as same to my duty satisfaction

MR. SAHEB BANERJEE

Advocate

Bar Association Room No.16

High Court, Calcutta

M :- 7044033616

Email-1981saheb@gmail.com

*Saheb Banerjee
Advocate
W.B 6/12/24*

DISTRICT: PASCHIM BARDHAMAN

**BEFORE THE NATIONAL GREEN
TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR,
NEW TOWN**

O.A. No. _____ of 2024;

-And-

In the matter of:

An application under Section 14,
18(2)(e) of the National Green
Tribunal Act, 2010 and Rule 8 of
the National Green Tribunal
(Practice and Procedure) Rule,
2011;

-And-

Sri Subrata Mallick

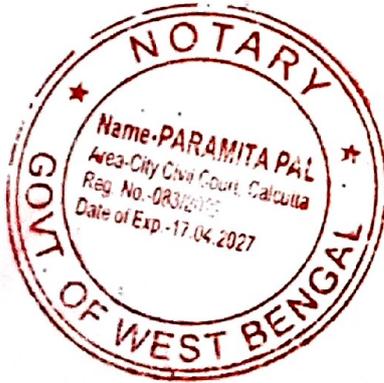
..... Applicant

-Versus-

Eastern Coalfields Limited & Ors.

.... Respondents

ORIGINAL APPLICATION



12 JUL 2024

SAHEB BANERJEE
ADVOCATE
Bar Association, Room No.16,
High Court Calcutta,
(M)7044033616
Email-1981saheb@gmail.com

55 - A Sakhi Bhowari, Ganga Tribunal, Kolkata, India on 15/07/2024